From:

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI),

Rouse Avenue Court Complex,

New Delhi.

To,

The Registrar General, High Court of Delhi,

New Delhi.

GENERAL RECEIPT High Count of Delhi

0 9 JUN 2025

Receipt No 5903

Dated 06/6/M5.

No.MP/MLAs./RACC/Gaz./2025/ 359-B

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

Assemblies (MLAs)

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir,

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of MAY, 2025 in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.05.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	20	0	0	0	1	19
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	22	1	1	0	2	22
3	Sh. Vishal Gogne	Special Judge (PC Act)(CBI)-24	21	1	2	0	3	21
4	Sh. Paras Dalal	Addl.Chief Judicial Magistrate- 01	18	2	1	0	2	19
5	Ms. Neha Mittal	Addl.Chief Judicial Magistrate- 03	22	1	0	0	0	23
6	Chaurasia	Addl.Chief Judicial Magistrate- 04	23	0	0	0	2	21
	TOTAL		126	5	4	0	10	125

Yours faithfully,

(Kanwal Jeet Arora)
Principal District & Sessions Judge
-cum-Spl. Judge (PG Act) (CBI)
Rouse Avenue Court Complex
New Delhi

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## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES A AINST MPs AND MLAS

## **REPORT OF THE MONTH OF MAY-2025**

DIG VINAY SINGH Special Judge (PC Act) (CSI)-0 (MPs / MLAs Ceess) Court No. 512, FMA FESS, Rouse Avenus Dichtel Court.

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

New Death DIG VINAY SINGH Name of the Presiding Officer Special Judge (PC Act) CBI-09 (MPs/MLAs Cases) Designation 2. Rouse Avenue District Court, New Delhi. 3. Date since which posted in the court 29.04.2025 (A/N) Total number of cases pending on the first day of the 20 4. month Number of cases disposed/transferred in the month with 01 State Vs. Abated Final Report (S.K. Bagga) detail i.e. conviction, acquittal, discharge, acceptance of Case No. -Clor/8/2025 closure report, etc (Accepted) Number of cases pending on the last day of the month 19 Number of cases instituted in this month

Prepared by:

(A.Ahlmad/JJA)

(Dig Vinay Singh)

Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

Rouse Avenue District Court,

New Delhi

	•							)		)		
SI No		Cause title	Wheth		e - ise, complain ure report		al statutes inv	rolved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of cognizance
1	DLCT11000 CBI Vs Ambumani Ra			CBI-PC			3, 420, 465, 46 13(1)(d) of PC		10	10 Former MP		08.06.2012
	of ar	Detail of p	rosecution	witnesses	Statement of D accused - Whether recorded or not	Letail of defe	nce witnesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail		interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited		Witnesses examined		Defence witnesses cited	Defence witnesses examined		following reason. Vide ordered framing of charemaining 5. On being one hand, and by CBI order dated 29.07.2015 5005/2015, 5007/2015 remanded the matter bein SLPs, the Hon'ble S	-No- stay, but the matter cannot progress because of the order dated 07.10.2015 the ld. Predecessor Cour ges against 5 out of 10 accused while discharging the shallenged by the 5 accused who were put to charge or on the other hand qua the discharged accused, vide Hon'ble DHC in Crl. MC no. 4442/2015, 5003/2015 , 58/2017 & Crl. Rev. no.38/2016, Hon'ble DHC lock. On being challenged, vide Judgment dt. 27.07.2026 supreme Court had remanded the matters back to the	e -No-	# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 11,000 pages.
m ch g y t b	e orders or directions of the Hon'ble High Court/Arg. On A-1 application/ further proceedings		N/A	N/A	No	N/A	N/A	N/A	judgment has nowher 29.07.2019 of the Hon qua the accused who petitioners before the Hagainst whom charges clarifications on the abjudgment dt. 27.07.202. Rev. nos. 38/2016 of 4442/2015, 5003/2015, persons in this case are 01.09.2025. Note: Order dated 19. No. 4442/2015 (Crl.	ering the matters afresh on merits. However, the above indicated that the impugned order/judgment dible High Court has been quashed and set aside only were discharged by this court in this case and were don'ble Supreme Court and it was not qua the accused were earlier directed to be framed. Hence, some over aspects & with regard to the effect of the above are sought by the accused persons in the pending Cr CBI and other connected petitions i.e. Crl. M.C. Nos 5005/2015, 5007/2015, 58/2017 filled by the accused scheduled for hearing before the Hon'ble High Court of 109.24 passed by the Hon'ble High Court in Crl. M.C. M.A. 6570/2024 & 7413/2024) and Crl. M.C. Nos 594/2024 & 6595/2024), CBI sought time to address the set.		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 16.05.2025:-  1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are now listed on 01.09.2025.  Accordingly matter was adjourned for 20.09.2025.		Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages.

SI No	CNF	R No. and	d Cause ti		Na hether State case or c		-	hal statute	es involved	No. of accused	•	Date of institution	Date	of taking cognizance		
2		CI V		wal etc	CBI	-PC Act			20, 465, 468, 471 IPC 5 (1)(d) of PC Act, 1988				22.02.13	22.02.13 25.02.13 (CBI Court Lucknow)		
ate of Programme of the contract of the contra	resent tage of		prosecution		Statement of accused - Whether recorded or not	witne	defence esses	Date since when matter has been posted for final arguments	Whether there is	any stay of proceedi give d	ngs ordered by superior court, if yes letail	Whether any orders are exi the matt	sting in	Expected date of disposal of case		
al harg Control yet or be done do	Awaitin g Clarifica tions/ orders or directio ns of the Hon'ble High Court/Ar 1 pplicati on/ further roceed ings	Witnesses cited 30	N/A	N/A N/A		Defence witnesses cited N/A	Defence witnesse examine N/A	es	the following real Court ordered from the discharging the who were put to the discharged at Crl. MC no. 4442 of 2017, Crl. MC remanded the note of 27.07.2022 in Smatters back to merits. However impugned orders has been quasified discharged by the charges were eas on the above as discharges were eas on the above as discharged from the ab	son. Vide order data aming of charges are remaining 5. On be charge on one hand accused, vide order 2, 4443, 4480, 500; 58/2017 & Crl. Reveatter back. On be LPs, the Hon'ble Sthe Hon'ble DHC for, the above judgment dt. 29.07 and set aside a court and it was accurated to be beets & with regard re sought by the alof of CBI and other 0, 5003, 5005, 500 Crl. Rev. no.38 & ase are scheduled 1025. ted 19.09.24 pass 142/2015 (Crl. M.A.	matter cannot progress because of ted 07.10.2015 the ld. Predecesso against 5 out of 10 accused while eing challenged by the 5 accused it, and by CBI on the other hand quarted ted 29.07.2019 Hon'ble DHC is 3,5005,5007 of 2015, Crl. MC 688 is no.38 & 25 of 2016, Hon'ble DHC ing challenged, vide Judgment discupreme Court had remanded their considering the matters afresh or ent has nowhere indicated that the 2019 of the Hon'ble High Court only qua the accused who were se and were petitioners before the not qua the accused against whom framed. Hence, some clarifications to the effect of the above judgment coused persons in the pending Criconnected petitions i.e. Crl. MC no.7 of 2015, Crl. MC 688 of 2017, Crl. 25 of 2016 filled by the accused for hearing before the Hon'ble High Court in 6570/2024 & 7413/2024) and Cricola/2024 & 6595/2024), CBI sough			# Disposal within two years from date of framing of charge.		

of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017	Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
	1. It was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are now listed on <b>01.09.2025</b> .		Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016 are pending before the Hon'ble High Court.

**Date of Cognizance** CNR No. and Cause title No. of accused Whether accused is Date of institution SI Nature -Penal statutes involved sitting or former MP/MLA No Whether State case, complaint case or closure report 19 Sitting MP State Case U/S 120B IPC r/w 420 18.10.19 21.10.19 DLCT11-001856-2019 CBI-PC Act IPC Sec. 8 & 13(1)(d) of PC Act CBI 3 VS M/S INX Media Pvt. Ltd. (CBI-417/2019)

Date of Frami ng of Charg es	Present Stage	Detail of p	rosecution v	witnesses	Statement of accused - Whether recorded or not	used - witnesses ether rded or		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesse s examined		Defence witnesses cited	Defence witnesses examined				
Charg e yet to be frame d	supplementary chargesheeet has been filed on 14.05.2025, the additional 4 accused have been ordered to be summoned, including some	(Few witnesses are common)			N/A			N/A	Though there is no express stay, but two of the accused persons have challenged order of this Court dated 26.10.2024, whereby the request of the accused to defer the matter till further investigation is completed was dismissed. In Crl. MC 8992 & 8993, vide order dated 17.04.2025, Hon'ble DHC directed postponing the hearing of this matter to a date after the hearing in Hon'ble HC, which is now fixed on 20.08.2025.		# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 01.05.25 :-  1. Matter was adjourned, because of the order dated 17.04.2025 in Crl. MC no. 8992/2024, whereby this Court was directed to adjourn the matter to a date after the matter listed before Hon'ble DHC.  # On 14.05.25 :-	_	After filing of initial chargesheet on 18.10.2019 and summoning of the accused persons, supply of copies, disposal of applications u/s 207 Cr.PC, due to pending investigation the matter got delayed and the supplementary chargesheet has been filed after more
1. Fresh supplementary charge-sheet was filed and listed for consideration on 28.05.2025 along with main matter.		than 5 years, recently on 14.05.2025 in which additional accused persons have been chargesheeted, practically bringing back the stage of the matter back to initial stages of supply of copies/ scrutiny.
# On 28.05.25:-  1. Matter was adjourned, because of the order dated 17.04.2025 in Crl. MC no. 8992/2024, whereby this Court was directed to adjourn the matter to a date after the matter listed before Hon'ble DHC.  2. Meanwhile, on account of filing of supplementary chargesheet and no express stay of the proceedings, summons were directed to be issued to the additional 4 accused persons charge sheeted in the supplementary charge-sheet.  3. Matter is now listed on 04.07.2025 for service of summons/scrutiny of documents/clarification.		In the supplementary chargesheet also it is still mentioned that investigation is still pending on the aspect of LRs sent to overseas to different countries. Also, Documents of this file comprises of approximately 8,000 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
4	DLCT11-000207-2020  ED  VS  P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Framing of Charges		Detail of p	prosecution w	itnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any Interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
	Inspection of unrelied documents and thereafter arguments on charge	100 Main-82 Supp-1-18	N/A	N/A	No			N/A	Although there is no express stay, but one of the accused has challenged the further proceedings before this Court, under Crl. MC. no. 9270/2024, whereby vide order dated 03.04.2025 Hon'ble HC preponed the matter before it to 13.05.2025 and this Court was asked to fix a date after that date before Hon'ble HC and subsequently on 13.05.2025 the matter before Hon'ble HC stood adjourned to 13.08.2025, and wherein interim orders were directed to continue.		Disposal within two years after framing of charge. Documents of this file comprises of approximately 15,000 pages.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 23.05.2025:-  1. Matter had to be adjourned to 19.08.2025, in view of the order of Hon'ble DHC dated 03.04.2025 & 13.05.2025 in Crl. MC no. 9270/24 which is still pending before Hon'ble DHC and listed for 13.08.2025, and wherein this Court was asked to fix the matter after the matter is heard by Hon'ble DHC. Meanwhile, regarding service of A-3 & A-4, who are overseas companies appears to have been not served and clarification has been sought from DoE. Note: 01 Misc. Application was disposed of.		The order dated 24.03.2021 whereby the cognizance of the alleged offences was taken by this court, has been challenged by A-1 before the Hon'ble High Court on the ground of want of prosecution sanction under Section 197 Cr.PC. Also, documents of this file comprises of approximately 15,000 pages.

SI CNR No. and Cause title Nature -Penal statutes involved No. of accused Whether accused is Date of institution Date of taking No Whether State case, complaint sitting or former cognizance case or closure report MP/MLA Sec. 07, 12, & 13(2) r/w 13(1)(d) PC Act CBI-PC Act Sitting MP 19.07.18 DLCT11-000837-2019 18 27.11.21 5 (2G Spectrum Case) CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)

Date of Frami ng of Char ges			Detail of prosecution witnesses		Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited		Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
Charg e yet to be frame d	accused persons is yet to be done, as those 3		N/A	N/A	N/A	N/A	N/A	N/A	Yes. The predecessor Court ordered on 05.03.2022 for supply of certain documents by CBI to A-2, but in Crl. MC no. 9513/2023 preferred by CBI that order has been stayed and the NDOH before High Court is 12.08.2025.	-Yes-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of the predecessor Court for supply of copies is presently stayed and till the above-mentioned stages are crossed, it is difficult to have a fair assessment of the time likely to be consumed in the trial of this case and therefore, presently no time can be estimated. Documents of this file comprises of approximately 15,500 pages.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
On 09.05.2025:-	-	The case relates to 2G spectrum offences. The file is voluminous running into several thousand pages. Also, 3 accused located out of India are yet to be served. Also, order of
1. CBI was directed to take steps for service of A-10, A-11 & A-15.	9	the predecessor Court for supply of copies is presently stayed as the prosecution/CBI has preferred a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl.
2. The proceedings pending before the Hon'ble High Court in Crl.MC no. 9513/2023 against the order dated 05.03.2022 stand	3	M.A.No. 35564/2023 against order of this court dt. 05.03.2022 directing supply of copies of unrelied upon documents of this case to the accused persons. Further, It has been directed
adjourned to 12.08.2025, the interim orde was directed to continue till the next date	er 2,	that till then, the compliance of order dt. 05.03.2022 is not to be insisted upon. The above petition is scheduled for hearing before Hon'ble High Court for 19.08.2025. This matter cannot
thus, <i>matter was adjourned for 19.08.2025.</i> Note:- 01 Misc. Application was disposed of.	•	proceed further till the issue of supply of copies of unrelied upon documents and compliance of provisions of
Junge (PC Acr) Co		section 207/208 CrPC is decided. Also documents of this file comprises of approximately 15,500 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
6	DLCT11-000839-2019  DOE  VS  Karti P. Chidambaram  (Related to Aircel Maxis Case)  ECIR/05/DZ/2012  Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framing of Charge s	Present Stage	Detail of prosecution witnesses						Detail of prosecution witnesses  Statement of accused witnesses  Whether recorded or not				Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined								
is yet to be framed	the	Main-21 Supp-1-40	13	N/A	N/A	N/A	N/A	N/A	Yes, vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025.		This case also involves file running into approximately 12, 700 pages, therefore, presently the expected date of disposal can not be given in the case.				
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
(Matter was not listed in this month) # On Previous date of hearing 15.04.2025 :-	_	The order dated 27.11.2024 passed by this court whereby coginzance of the offences was taken by the court has been challenged by A-6 before the Hon'ble High Court. The Proceedings before this court were ordered to be stayed till
1. Vide order dated 20.11.2024 passed by Hon'ble Delhi High Court in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed till the next date of hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of Ld. Predecessor Court dated 27.11.2021. The next date of hearing before Hon'ble Delhi High Court was 22.01.2025, followed by 19.03.2025 and now it is listed on 13.08.2025. The interim orders have been directed to continue in the orders dated 22.01.2025 as well as 19.03.2025, till 13.08.2025.		next date of hearing, and the next date of hearing in the Hon'ble HC is 13.08.2025. Also, this case involves several thousand pages and is a voluminous file relating to 2G spectrum case. Also Documents of this file comprises of approximately 12,700 pages.
Note:- 01 Misc. Application was disposed of in this month		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
7	DLCT110002512022  CBI Vs Satyendra Jain & Ors. (Closure Report)	Closure Report (CBI-PC Act)	Sec- 120B IPC & Sec. 13(2) r/w 13(1)(d) of PC Act	5	Former MLA	30.04.22	H-4

Date of Framin g of Charge s	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	# Matter is listed for arguments on the protest petition preferred by the complainant	48	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	The IO was not present on the last date of hearing as also the complainant who preferred protest petition and this case is now listed on 21.07.2025 and in case the complainant and IO appears and argues the matter, the matter shall be decided within one month of arguments.
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 15.05.2025:-  1. The matter was adjourned as the IO of the case was not available, as also the complainant who preferred protest petition did not appear. The case is listed on 21.07-2025.		Documents of this file comprises of approximately 4000 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
8	DLCT11-00538-2022  CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

Date of Framin g of Charge s	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witness cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined				
Charge yet to be framed	Arguments on charge are being heard.	68	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ul> <li># 17.05.2025:</li> <li>1. Part arguments on charge were heard on behalf of one of the accused and prosecutor.</li> <li># 29.04.2025:</li> <li>1. Part arguments of Ld. Prosecutor, Ld. Counsel for 2 accused were heard. There are 11 accused persons and now the matter is listed for further arguments on 08th and 10th July 2025.</li> </ul>		This case is also voluminous pertaining to recruitment through unfair means in Delhi Waqf Board involving around 10,000 pages and also there are 11 accused persons which is causing delay in the matter. Also, documents of this file comprises of approximately <b>10,000</b> pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Pena statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
9	DLCT11-000578-2022  State  vs  Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/302/ 120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

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Date of Framing of Charges	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witness es cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
23.08.23	# Now the matter is fixed for recording of Statement of Accused U/s 351 BNSS, 2023 (Section 313 CrPC.)		10	18	Statement of accused shall be recorded on the next date of hearing i.e. 07.07.2025	Not yet known	N/A	N/A	-No-	-No-	It is expected to be disposed of by the end of this year.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 09.05.2025:	_	
1. The matter was listed for recording of Statement of		
Accused u/s 351 BNSS, 2023 (Section 313 CrPC.).		
Upon change of Presiding Officer on 30.04.2025, this		
matter had to be adjourned from 09.05.2025 as the		
new Presiding Officer had to go through the entire		
evidence before preparing the questions to be asked to		
the accused.		
Accordingly, the matter was adjourned to 07.07.2025,		
after summer vacations and the questions are ready		
now.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
10	DLCT11-000321-2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

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Date of Fram ing of Char ge	Present Stage	Detail of p	prosecution	witnesses	of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.11.	The Trial Court Record is with Hon'ble DHC and therefore the status is not very clear, but previous ordersheets indicate that 3 accused were convicted vide judgment dated 28.02.2024 and in their writ petitions, the conviction of convict no.3 has been quashed by Hon'ble DHC and the quashing of conviction of convict no.2 is also pending under W.P. (Ct.) No. 2760/2024.	(62+3+5+ 7)		64	Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the Trial Court Record was summoned physically and therefore this Court is unable to hear arguments on sentence qua convict no.1 & 2. And vide another writ petition the conviction/proceedings qua convict no.3 already quashed.		Judgment in this case has already been passed as per the parcha yadasht and as soon as the writ petition pending before Hon'ble DHC is decided, the final/appropriate orders shall be passed.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	-	Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted. Physical record of
#On previous date of hearing i.e. 17.03.2025:		this case has been requisitioned by the Hon'ble High Court in W.P. (Crl.) No. 2760/2024.
1. Matter has been adjourned for <b>09.07.2025</b> as physical record of this case was requisitioned by		
the Hon'ble High Court in W.P. (Crl.) No.	1	
2760/2024 100 (PC Acr) (BE		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
11	DLCT11-000733-2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	16	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage		of prosecu vitnesses	ition	Statement of accused - Whether recorded or not	of witnesses used - ether orded		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Matter is fixed for further proceedings/supply of deficient copies/	Witnesses cited	Witnesse s dropped	Witness es examine d		Defence witnesse s cited	Defence witnesses examined				
Charges yet to be framed	inspection of unrelied	312 (Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-43)	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022.  - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relied documents.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 02.05.2025:-	_	The matter is still at the stage of
1. Arguments on all the pending applications preferred by the accused persons and CBI were heard.		scrutiny of documents/compliance of provisions of section 207/208  CrPC due to filing of multiple
# On 22.05.2025:-		charge sheets/documents. The
1. All the pending applications heard on the last date, were decided vide detailed order and certain		case is that of Delhi Excise Policy Matter, which involves documents
directions had been passed therein.		running into approximately <b>40,000</b> pages, as also several thousand
2. CBI had placed on record a summary of inspection of unrelied documents carried out by the accused		pages of unrelied documents and
persons.		digital documents involving size of the files running into several
3. One more application by one of the accused for inspection of digital devices which are unrelied was filed		hundred TB, therefore, presently no specific timeline of disposal can
on 21.05.2025, which is pending.		be given.
Note: Total-18 Misc. Applications were disposed of.		

•	*		<u> </u>				
SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
12	DLCT11-000747-2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	31	One MLA & MP	26.11.2022	20.12.2022

Date of Framin g of Charge s	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
0.00	Matter is fixed for consideration	Witnesses cited	Witnesses dropped	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined		Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies		This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages running into more than
Charge is yet to be framed	on pending applications/ further proceedings/ supply of copies at the stage of Section 230 of BNSS	Supp 4 - 26 Supp 5 - 9 Supp 6 – 44 Supp 7 – 3 Supp 8 - 6	N/A	N/A	N/A	N/A	N/A	N/A	of certain documents/ digital devices to the accused persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 05.05.2025 till 28.08.2025.		33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.
CHRON NO.		(20) A (60) (									

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 14.05.2025:-  1. As per order dated 21.03.2025 and 05.05.2025 of Hon'ble DHC in Crl. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies to the accused.  Note:- 04 Misc. Applications were disposed of.		1. The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to
(er, Act) Co. Oc. Act		time, which is causing delay.  2. DoE has preferred a petition bearing no. Crl. M. C. 9490/2024 & Crl. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelied upon documents/digital devices to the respondents.  Also, Documents of this file comprises of approximately 33,500 pages.

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
13	DLCT11-000616-2023  State  vs  Ravinder  (FIR-506/2016)	State Case (Connected with State vs Sandeep)	IT Act-66E & 67A	01	Connected with S.No. 13 State vs. Sandeep (former MLA)	07.08.2023	08.08,2023

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Date of	Present	Dotoi	l of prose	oution	Statement of	Dotoil	of defence	Data since when	Whathay thays is any	Mhathau any intarim	Evented data of diamonal of cons
					100	200		Date since when			Expected date of disposal of case
Framing	Stage		witnesses	i	accused -	W	tnesses	matter has been	stay of proceedings		
of	8	1			Whether			posted for final	ordered by superior	in the matters	
Charges					recorded or not			arguments	court, if yes give		
20.00									detail		
	,		Witnesses			Defence	Defence	3000 5000 50000			
3		cited	dropped	examined		witness	witnesses				
						es cited					
19.07.24	The fina	06		08	Yes	0	0	07.03.2025	No	No	The matter shall be disposed off in July
	arguments			Ì							2025.
	concluded or					·					
ŕ	29.05.2025										
	and now the										
	matter is					1 1				<i>y</i>	
	listed for	1		]				1			
]	judgment or		ļ			1					
	03.07.2025										
	and the										
	judgment		F			2					
	shall be	100 July	1000								
1	pronounced,	Ti se manual	1.31					İ		ĺ	
	on that day. 🗗		JE1								
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
On 01.05.2025 and on 29.05.2025, final arguments were heard and concluded from both the sides and the matter is now listed for judgment on 03.07.2025.		No
Asil CBI		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
14	DLCT11-000085-2024	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024
	vs Karti P. Chidambaram & Ors. (Ct. Case – 5/2024)						

Date of Framing of Charge s	Present Stage	Detail of p	prosecution	witnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC	41	N/A	N/A	N/A	N/A	N/A	N/A	Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.		# Prosecution Complaint assigned only on 25.01.2024.  # This case also involves file running into approximately 5800 pages, therefore, presently the expected date of disposal can not be given in the case.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)	MIN.	Documents of this file comprises of approximately 5800 pages.
#On previous date of hearing i.e. 15.04.2025:		
1. Vide order dated 09.04.2025 in Crl.M.C. 2373 & 2374/2025 and Crl. M.A. No. 10684 & 10686/2025, Hon'ble Delhi High Court directed deferment of hearing on the point of charge by this Court to a subsequent date fixed by Hon'ble Delhi High Court. The next date of hearing before Hon'ble Delhi High Court was 29.05.2025, wherein the interim order is directed to continue and the next date now fixed before Hon'ble Delhi High Court is 11.09.2025.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
15	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	

Date of Framing of Charge s	Present Stage	Detail of p	Detail of prosecution witnesses		Statement of accused - witnesses Whether recorded or not		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Misc. Appearance/ further proceedings/ service of one of the accused no. 4 who is based out of station	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 01.10.2024. One of the accused who is located outstation is still to be served with the summons, which is likely to take time.  # Expected date of disposal can not be given in the case at this stage.  # Documents of this file comprises of approximately 16,000 pages.
		CEII-09									

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 05.05.2025:-  1. Some time was sought by Ld. Prosecutor for the CBI for filing reply to the applications u/s 230 of BNSS, 2023 (Section 207/208 CrPC) seeking supply of deficient copies of the documents and electronic material filed on behalf of A-2, A-3, A-5, A-6, A-7 and A-8.  2. Afresh service of A-4, who is located outstation, was ordered.		Documents of this file comprises of approximately <b>16,000</b> pages.
# 30.05.2025:-		
<ol> <li>A-4 could not be served as the company was not found existing and one opportunity was taken by CBI to find out its Directors and then serve A-4.</li> <li>Reply to the application U/s 230 BNSS preferred by A2, was filed by CBI. Matter was adjourned to 17.07.2025 for service of A-4 and arguments on the applications.</li> <li>Note: 02 Misc. Applications were disposed of.</li> </ol>		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
16	DLCT11-001235-2024	ED Complaint	U/s 3 & 4 of PMLA		R.N. Dhoot Former MP	19.12.2024	
	DoE						
	vs.						
	V.N. Dhoot & Ors.						
	(Ct. Case 32/2024)						

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - witnesses  Whether recorded or not		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Matter is fixed for further misc. proceedings.		N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages and therefore expected date of disposal can not be given in the case at this stage.
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# On 13.05.2025:-	***	Documents of this file comprises of approximately 49,000 pages
1. It was stated by DoE that the defect of some deficient copies/ illegible copies had been cured to the best possible extent.  The matter was accordingly adjourned for arguments/ consideration on 11.07.2025 at the stage of cognizance.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
17	DLCT11-001272-2024  State  vs.  Ritik @ Peter	State Case	U/s 3 MCOCA	01	<b></b>	26.12.2024	

Charge yet to be document framed string of charge with charge with charge bear attion of charge with c	Date of Framing of Charge s	Present Stage	Detail of pro	secution w	ritnesses	Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
yet to be document s/ Supp 1- 23 considera tion of charge Supp 2-105  There is one more accused who has be recently arrested and against who supplementary chargesheet is likely to be five the stage of 230 BNSS, matter would be he on the point of charge.  # The case is of MCOCA involving several witnesses and voluminous file, therefore, present expected date of disposal can not given.  Documents of this file comprises				s			witnesses	witnesses			4	24.02.2025
	yet to be	of document s/ considera tion of charge	Main -38 Supp 1- 23 Supp 2-105	N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No-	01.05.2025. There is one more accused who has beer recently arrested and against whom supplementary chargesheet is likely to be filed within 1 month and thereafter, after completing the stage of 230 BNSS, matter would be heard on the point of charge.  # The case is of MCOCA involving severa witnesses and voluminous file, therefore, a present expected date of disposal can not be given.  Documents of this file comprises o

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 02.05.2025:-  1. Fresh Supplementary Chargesheet (2 <sup>nd</sup> )was filed.  # 05.05.2025:-  1. Cognizance of the additional offences was taken, as mentioned in supplementary chargesheet and copies of supplementary chargesheet was supplied to all the accused and the matter was listed for scrutiny.		The case is of MCOCA and at present there are 8 accused in custody and the file runs into few thousand pages and there are number of witnesses. Also, besides already filed two supplementary chargesheets, one more supplementary chargesheet is likely to be filed shortly and thereafter only the case can progress. Also, documents of this file comprises of approximately <b>3400</b> pages.
#19.05.2025  1. More time was sought by the accused persons for scrutiny on the ground that the file is voluminous and therefore the matter was adjourned.		
#27.05.2025  1. 02 Applications were moved by the Ld. Counsels U/s 230 BNSS and 237 BNSS.  2. Bail Application U/s 483 BNSS moved on behalf of A-4 Naresh Balyan was heard and disposed of.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
18	DLCT11-000296-2025 State	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	_	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A
	Mohammad Ilyas & Ors.						

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Fresh Crl. Revision. At the stage of service of one of the respondents who remains to be served	Juece in Co	N/A	N/A	N/A	N/A	N/A	N/A	No-		# Fresh Crl. Revision assigned only on 09.04.2025  # One of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 07.05.2025:-  1. Summons to R-5 and R-6 returned unserved. Time was sought by R-1 to supply complete and correct particulars of R-5 and R-6.  2. Remaining respondents were directed to file replies to the Revision.		
<ul> <li># 26.05.2025:-</li> <li>1. Vakalatnamas were filed on behalf of R-3, R-7.</li> <li>2. Reply to the revision was filed by R-1 and time was sought by R3, R4 &amp; R7 to file replies.</li> <li>3. R-1 was directed to supply correct and complete particulars of R-5 &amp; R-6</li> <li># 31.05.2025:-</li> <li>1. R-6 was served and copies supplied to R-6.</li> </ul>		
<ol> <li>R5 was unserved and time was sought by the state to serve R5 as he could not be served at his known addresses.</li> <li>The record of revision being voluminous in nature, involving 30,000 pages, the respondents sought 2 months time to file reply.</li> </ol>		
Matter was adjourned for 31:07.2025.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
19	DLCT11-000297-2025  Kapil Mishra  vs.  State of NCT of Delhi & Anr.	Crl. Revision	438/440 BNSS	_	Sitting MLA	08.04.2025	_

Date of Framing of Charge s	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not	CONT.	f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Fresh Crl. Revision, which is connected revision, arising out of same impugned order, as the revision in State Vs. Mohd. Ilyas and Ors.		N/A	N/A	N/A	N/A	N/A	N/A	–No-	-No-	# Fresh Crl. Revision assigned only on 08.04.2025.  # In the connected revision, one of the respondents remains to be served at his new outstation address and once he is served, within 06 Months of service the revision shall be disposed off.

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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
07.05.2025:-  1. In connected revision, summons to R-5 and R-6 returned unserved. Time was sought by R-1 to supply complete and correct particulars of R-5 and R-6. Remaining respondents were directed to file replies to the Revision.		
# 26.05.2025:-  1. In connected revision, Vakalatnamas were filed on behalf of R-3, R-7. Reply to the revision was filed by R-1 and time was sought by R3, R4 & R7 to file replies. R-1 was directed to supply correct and complete particulars of R-5 & R-6		
# 31.05.2025:-  1. In connected revision, R-6 was served and copies supplied to R-6. R5 was unserved and time was sought by the state to serve R5 as he could not be served at his known addresses. The record of revision being voluminous in nature, involving 30,000 pages, the respondents sought 2 months time to file reply.		
Matter was adjourned for 31.07.2025.		

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Date of taking cognizance
20.	DLCT11-00024-2025	Closure Report	-		Former MLA	19.03.2025	
	State vs. Abated final Report (S K Bagga)						

Date of Framing of Charge S	Present Stage	Detail of p	rosecution	witnesses	Statement of accused - Whether recorded or not		defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesse s cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
	10%	- 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	1	-	-		-	-		_	# Disposed of on 06.05.2025
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 06.05.2025:- 1. Closure Report was accepted.		



### जितेन्द्र सिंह MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLASITENDRA SINGH REPORT FOR THE MONTH OF MAY, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

विज्ञंच न्यायाधीश (भ्रष्टाचार निवारण अधिनियम) (सी.बी.आई)-23 Spl. Judge (PC-Act) (CBI)-23 (एम. पी./एम.एल.ए. केसेस) (MPs/MLAs Cases) न्यायालय मंख्या 612. छठी मंजिल Court No. 612, 6th Floor गऊज् ऐवेन्यू न्यायालय परिसर, नई दिल्ली Rouse Avenue Court Complex, New Delhi

Name of the Presiding Officer: SH. JITENDRA SINGH 1.

Designation: Special Judge (PC-Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi. 2.

- 3. Date since posted in the court: 26.10.2024 (F/N)
- Total number of cases pending on the first day of the month: 22 4.
- Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of 5. closure report, Misc.DJ/ASJ etc.: 02

: 01

Number of cases received by transfer 6.

7. Number of cases pending on the last day of the month : 22

8. Number of cases instituted in this month : 01

(Jitendra Singh)

Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases)

Rouse Avenue District Court

New Delhi

# COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI REPORT FOR THE MONTH OF MAY, 2025

No	CNR No. and Cause title	Nature - Wheth	Penal statutes involved	No. of Acc	Whethe r accused	Date of institu	Date of takin	Frami ng of	Present Stage	pro	etail d secuti tnesse	ion	State ment of	def	ail of ence lesses	Date since when	Whether there is any stay of	Wheth er any interi	Expected date of disposal of	A short summary of work done in the said case(s) during the month	The Action Plan formulated	The Specific reasons, if any causing delay in
		er State case, compla int case or closure report		use d	is sitting or former MP/ML A	tion	g cogni zance	Charge s		Wit ness es cite d	Wi tne sse s dr op pe d		sed - Whe ther reco rded or not	Defe nce witn esses cited	Defen ce witne sses exam ined	matter has been posted for final argum ents	proceedings ordered by superior court, if yes give detail	m orders are existin g in the matter	case		and the steps taken for expeditious disposal of the said case(s)	disposal of the said case(s)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12	(13 )	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi	Compla int case CBI	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Min ister	20.05.		04.02.2	Prosecution Evidence	83	7	66	Not Reco rded	List of wime ss not filed	-	-	No	No	December,, 2025	1. An application was moved on behalf of A-9 seeking grant of two weeks' time to return to Delhi and file fresh travelling application. The said application was disposed off on 03.05.2025.  2. A-7 moved an application seeking permission to travel abroad. Arguments were heard. The said application was disposed off on 08.05.2025.  3. An application (IA 16/2025) was moved on behalf of A-9 seeking permission to travel outside Delhi w.e.f. 17.05.2025 to 17.08.2025. Part arguments heard. The applicant was permitted to travel to Hyderabad and return by 09.06.2025. Further, dates from 28.05.2025 to 31.05.2025 shall be sustained. However, accused shall be exempted from physical appearance and shall appear through VC.  4. Another application (IA 17/2025) was moved by A-3	are being given.  2. Efforts are being made to examine the witnesses on the same dispose off miscellaneous applications expeditiously.	2. The record is voluminous.

Special Judge (PC Act) (CBI)-23 (MPs/NTAs Cases) Rouse Avenue District C. t

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																	:			seeking permission for travelling to South Korea. Arguments were heard. The said application was disposed off on 19.05.2025.		
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2	Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individu al	08.11. 2011	08.11. 2011	26.03.2	Judgement	2	Nil 1	2	Reco rded	List of Witn esses not Filed	2	~	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI	Yes	month of the	1. The pronouncement of judgment in this case has been stayed by the Hon'ble Supreme Court of India in SLP (Crl.) No. 003742/2017 and was fixed for 07.05.2025. However, the same could not be taken up on that day. Ld. Counsel prayed that next date be given as the Hon'ble Supreme Court is closed due to summer vacation till 13.07.2025.  2. Accordingly, matter is listed for further proceedings	being given as per the tentative listing before the Hon'ble Supreme Court	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna Reddy Vs CBI
3	Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Dev Arya Etc	CBI	174A 1PC	2	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nil 1	2	Reco rded	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam	Yes	month of the	on 21.07.2025  1. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India in SLP(Crl) 3626/2017 and was fixed for 07.05.2025. However, the same could not be taken up on that day. Ld. Counsel prayed that next date be given as the Hon'ble	being given as per the tentative listing before the Hon'ble Supreme Court of India	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17,

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																	Dev Arya Vs CBI.			Supreme Court is closed due to summer vacation till 13.07.2025.  2. Accordingly, matter is listed for further proceedings on 21.07.2025		Purshottam Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Min ister	30.05. 2013	Yet to be taken.	Vide Order Dtd 04.02.2 0 CB1 directe d to further investig ation.	Further Investigati on	42		1	Not	List of Witn esses not filed	-		Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/20 20, Crl. M. A No 16013/2020 & Crl. M.A 5336/2021, Maneka Gandhi vs CBI	Yes	Depending upon the outcome of the pending petition	1. The Hon'ble High Court of Delhi has continued interim order in Crl. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentaively listed before the Hon'ble High Court of Delhi on 01.09.2025.  2. Accordingly, matter is listed for further proceedings on 08.09.2025.	being given as per the tentative listing before the Hon'ble	Court of Delhi vide order dated 20.11.2020 in Crl.
5	Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12. 09	02.02.	18.07.1	PE	254	Nil	204		List of Witn esses not filed	-		No	No	November, 2025	1. PW-185/IO was cross examined and discharged.  2. The matter was fixed for remaining prosecution evidence. Ld. SPP for CBI, requested for a date after June, 2025, as he is going to USA and will be returning on 01.07.2025. In view of the same, case was adjouned. At request, matter is now listed for remaining PE on 08.07.2025.	being made to examine the witnesses on the same day and dispose off	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time
6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 &4 PMLA Act	2	Individu al	14.08.	27.09. 18	06.10.2	PE	40	•	14	T	List of Witn esses not filed		a.	No	No	September, 2025	PW-18 examined in chief     on two dates. His cross     examination was concluded     and he was discharged on     17.05.2025.     Deputy Director, ED,     Delhi Zonal Office is     summoned for the next date.     Matter is listed for further PE on 09.06.2025.	being made to examine the witnesses on the same day and dispose off	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous.

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7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/1 3 IPC 120B IPC	n	Former MP	03.04.	06.07.	7	PE	30	1	30	-	List of Witn esses not filed	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State	Yes	(Within 04 months of disposal of the petition)	1. Matter is stayed by the Hon'ble High Court of Delhi vide order dated 13.05.2025 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State for 07.11.2025. Accordingly, matter is adjourned for further proceedings on 15.11.2025.  2. An application was moved on behalf of A-8 seeking permission to renew his passport for a period of 5 years. Notice of the application was issued to the State, for reply and arguments on 06.06.2025.	Dates are being given as per the tentative listing before the Hon'ble High Court of Delhi.	Stayed by the Hon'ble High Court of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P. (CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State 8
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	MP	11.08.	07.08. 2021	-	Misc.	14	•			List of witne sses not filed	-		No	January, 2026	1. Arguments on charge were heard on ·02.05.2025, 03.05.2025, 23.05.2025, 24.05.2025, 27.05.2025 and 29.05.2025 on behalf of ED, A-1, A-2 and A-7.  2. An application moved by A-7 seeking No Objection Certification and directions to the Passport Authority to renew his passport. The said application was disposed off on 09.05.2025.  6. Fresh Application moved on behalf of applicant Ajay Gupta seeking suspension of LOC issued by ED. Notice issued. Matter is listed for reply and arguments on 03.06.2025.  7. Fresh application was moved by A-2 seeking permission for travelling abroad w.e.f. 31.05.2025 to 06.06.2025 and interim suspension of LOC for the said travel period. Arguments	are being given.  2. Efforts are being made to dispose off misc. applications expeditiously. 3.The parties/counsels have been asked to cooperate in the expeditious disposal of the case.	2.Number of miscellaneous applications are being filed by the accused persons. 3. Many times, adjournments are being sought by

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9	Case No. CC/ 55/2019 DLCT11- 000279-2019 CBI Vs Ajay Singh Chautala	CBI	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12 09 (RBT on 14.03. 22)	02.02.	20.09.1	Prosecutio n Evidence	256	Nil	222	List of Witn esses not filed		•		No	December, 2025	on behalf of A-5 and A-6 and dishcharged. Matter is listed for remaining PE on 13.05.2025.  2. Matter stands adjourned on the ground Ld. SPP for requested for a date after June, 2025, as he is going to USA and will be returning on	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications expeditiously.  3.The parties/ counsels have been asked to cooperate in	and 256 Prosecution witness cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record is voluminous. 4. Many times the counsels for the
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	U/S 3 &4 PMLA Act	10	MLA	27.07 22 (RBT on 23.09 22)	*	-	Argument on Charge	108		The state of the s	-	-	•	No	No	December 2025	1. Direction has been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in the instant matter.  2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 11.09.2025 Accordingly, matter is listed for further proceedings on 15.09.2025.	been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the	witness cited.  2. The record is voluminous.  3. Number of Miscellaneous applications are being filed by the accused/counsel.  4. Many times the counsels for the accused seek adjournment on various grounds.

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12   Care No.   CBU   152																						
Case No.   CBI   U./Sec   CBI   U.	CBI/257/201     DLCT11-     000989-2023     CBI     V/S Satyenda	)	13(2) r/w 13(1)(e) of PC Act r/w sec 109	6	MLA	2018 (RBT on 01,11.	-	-	Proceeding	81		1		-		-	No	Yes	August, 2025	discrepancies in the list of unrelied upon documents were heard. Certain Advocates were allowed to inspect the record in Malkhana. Necessary directions were directed to be issued to concerned SP for the said purpose. Matter is now listed for arguments on charge on 05.06.2025.  2. Fresh application was moved by A-4 seeking direction to bank officials of PNB Bank to de-freeze bank locker and permit the applicant to operate the	being given.	received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is
2. Matter is now listed for PE on 04.06.2025.  13 Case No. CBIV 109/2023 CBI Vs PC Lallawmannag DLCT11-000830-2023 13(2), 13(1)(D) PC ACT 1988  13 (1) CBI 109/2023 CBI Vs PC Lallawmannag DLCT11-000830-2023 13(2), 13(1)(D) PC ACT 1988  14 (1) CBI 109/2023 CBI Vs PC Lallawmannag DLCT11-000830-2023 13(2), 13(1)(D) PC ACT 1988  15 (2) FORME 06.12, 2023 0 application (big given.)  109 No No No December, 2025 1. Matter is at the stage of reamining arguments on charge adduced by Ld. Counsel for A-1, were heard.  2. Matter is now listed for PE on 04.06.2025.  1. Matter is at the stage of reamining arguments on charge adduced by Ld. Counsel for A-1, were heard.  2. Part arguments on charge adduced by Ld. Counsel for A-1, were heard.  3. Two applications (i) u/s 156 (3) r/w Section 173 (8) Cr. PCc. seeking direction to 10 for further investigation and (ii) an application on the issue of jurisdiction in terms of Section 4 (2) of Prevention of Corruption Act, 1989, were moved by the Ld. Counsel for A-1. The same were listed for consideration and maintainability on 02 06 2025	CBI/96/2023 CBI Vs Jagdi Tytler DLCT11-	Case	147/148/ 149/153 A/188/1 09/295/3	01	MP/Min	on 20.09.		-		41	-	-	•	-	-		No	-		same. Matter is listed for consideration on 05.06.2025.  1. PW-8 further cross examiend and discharged. Summons to PW Virender Singh was issued for the next	Control of the Contro	case is
109/2023 CBI VS PC Lallawmsanga DLCT11- 000830-2023 D13(1)(D) PC ACT 1988  R CM A 2023 On application w/s 207/208  R CM A 2023 On application w/s 207/208  R CM A 2025  R CM A 2025  On application w/s 207/208  R CM A 2025  R CM A 2025  On application on charge adduced by Ld. Counsel for A-1, were heart investigation and (ii) an application on the listue of jurisdiction in terms of Section 4 (2) of Prevention of Corruption Act, 1988, were moved by the Ld. Counsel for A-1. The same were listed for consideration and maintainability on 0.20.6.2025					TOD AT	05.0														on 04.06.2025.		
	109/2023 CBI Vs PC Lallawmsnng DLCT11- 000830-2023		120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT	5	R CM A				on application u/s	109		×					No	No		reamining arguments on charge.  2. Part arguments on charge adduced by Ld. Counsel for A-1, were heard.  3. Two applications (i) u/s 156 (3) r/w Section 173 (8) Cr. P.C. seeking direction to IO for further investigation and (ii) an application on the issue of jurisdiction in terms of Section 4 (2) of Prevention of Corruption Act, 1988, were moved by the Ld. Counsel for A-1. The same were listed for consideration and maintainability on		by transfer on

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Criminal Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI	l Revisio	U/s 397, 398 read with 401 CrPC	02		04.01. 2024			Arguments on Revision Petition		•	-	Not recor ded	Not filed			No	No	August, 2025	<ol> <li>Part arguments have been heard.</li> <li>The instant matter is listed for remaining arguments on 05.06.2025.</li> </ol>	Short dates are being given	Case was received by transfer on 04.01.2024.
Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11- 000780-2023	Crimina l Revisio n	U/s 397 read with 399 CrPC	04	A-3 Former MLA	04.01. 2024			Arguments on Revision Petition	1		-	Not recor ded	Not filed	•	-	No	No	August, 2025	Arguments have been addressed by respondent nos. 1 and 2.      Ld. Addl. PP for CBI rebutted the arguments on 20.05,2025. Matter is listed for further rebuttal arguments on 05.06.2025	Short dates are being given.	Case was received by transfer on 04.01.2024.
Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01. 2024	19.1.2 024	-	Scrutiny of documents	29		-				-	No	No	order in the said Criminal Petition and	the ED. Notice of the same was issued to the ED.  2. Reply to the abovesaid application has not been filed by the ED. Matter is now listed for reply and arguments on the same on	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the said Criminal	Case was received by assignment on 09.01.2024.
CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12 .2022	Prosecutio n Evidence	20	•	•		Not filed		*		•	August, 2025	1. Application moved by A- 1 seeking supply of list of unrelied upon documents was disposed off on 19.05.2025, as Ld. Substitute Addl. PP submitted that there is no un-relied upon documents.  2. PW-3 was examined, cross examined and discharged.  3. PW-2 was summoned for PE on 03.06.2025.	Short dates are being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge- cum-Special Judge (PC Act) (CBI), RADC, New Delhi.
Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025	Misc. DJ/ASJ	-		EX- MLA (Abated)	27.01. 2025	-		Arguments on application		-	-	-	-	i i	-	No	No	August, 2025		Short dates are being given	Case was received by way of assignment on 27.01.2025
	Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI  Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11-000780-2023  Ct.Case No. CT/02/2024 DLCT11-000035-2024 DOE V/S Zeeshan Haider & Ors.  CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11-000476-2019  Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11-1-1000476-2019	Revision No. 53/2023 Dinesh Gupta & Anr. Vs CBI  Criminal Revision No. 51/2023 CBI V/s Dinesh Gupta & Anr. CNR No. DLCT11-000780-2023  Ct. Case No. CT/02/2024 DLCT11-000035-2024 DOE V/S Zeeshan Haider & Ors.  CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11-000476-2019  Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- DJ/ASJ Misc. DJ/ASJ SJ/2025 CNR No. DLCT11-	Revision No. 53/2023	Revision No. 53/2023   Revisio   No. 53/2023   Revisio   CrPC	Revision No. 53/2023   Revisio   Criminal   Revision No. 51/2023   Criminal   Revision No. DLCT11- 000780-2023   Criminal   Criminal   Revision   Creminal   Revision   Creminal   Criminal   Revision   Creminal   Revision   Creminal   Criminal   Criminal   Revision   Creminal   Criminal   Revision   Creminal   Creminal   Criminal   Revision   Creminal   Cr	Revision No. 53/2023	Revision No. 53/2023	Revision No. 53/2023   Dinesh Gupta & Anr. Vs CBI   Criminal Revision No. 51/2023   Revisio CrPC   Criminal Revision No. 51/2023   Revisio CrPC   CrC   Criminal Revision No. 51/2023   Revisio DLCT11-000780-2023   CrC NR No. DLCT11-000035-2024 DDE V/S Zeeshan Haider & Ors.   PMLA Cropolity	Revision No. 53/2023   Critical Revision   Revision   Revision   Critical Revision   Critical Revision   Rev	Revision No.   53/2023   Revision   No.   1	Revision No.   S32023   Dimesh Gupta & Anr. Vs CBI   Revision   CrPC   Criminal Revision No.   S12023   Revision   Revision   CrPC   CrPC	Revision No.   Sizeta No.   Criminal Revision No.   Criminal Revision No.   Sizeta No.   Criminal Revision No.   Sizeta No.   Criminal Revision No.	Revision No.	Revision No. 53/2023   Revision No. 51/2023   Revision No. 51/2023	Revision No. 53/2023   Dinesk Gupta & Ant. Vs CBI   Crimina   Wish 401   CrPC   CrPC   CrPC   CrPC   Cression   Revision No. 51/2023   CR   Vs. Dinesk Ant. CNR No. DLCT11-000780-2023   CrPC   CrPC	Revision No. 53/2023   Revision No. 53/2023   Revision No. 51/2023   Revision No. 51/2024   Revision No. 51/2023   Revision No. 51/2023	Revision No. 53/2023   Revision No. 53/2023   Revision No. 51/2023   Revision No. 51/2024   Revision No. 51/2024	Revision No. 53/2023   Revision No. 53/2023   Revision No. 51/2023   Revision No. 51/2023	Revision No. 53/02/32   Revision No. 53/02/32   Revision No. 74   Revision No. 51/02/32   Revision N	Revision   Damesti Cupta   Sa   No.   Salvetta   Salvetta   Circle   Salvetta   Circ	Revision No.   S. 2022   See No. 1

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ED vs. OP Chautal	a																		application.  3. Matter is now listed for remaining arguments and further proceedings on 05.07.2025.		
9 Misc . DJ ASJ 137/2025 (75/2025) ED vs. Om Parkash Chautala (since deceased)	DJ ASJ	ED Case		-	17.02. 2025	•	-	Argument on application	-	-	-	-	1	•		No	No	August, 2025	Reply to application moved u/s 8 of PMLA seeking confiscation of confirmed attached properties of accused Om Prakash Chautala (deceased) is pending for adjudication has not been filed. Final opportunity granted to Ld. Counsel for non-applicant /LRs of deceased for filing reply to the abovesaid application.      Matter is now listed for reply and arguments on the abovesaid application or	Short dates are being given	Case was received by way of assignment on 17,02.2025
	!																		05.7.2025.		
Crl. Rev. 09/2025 Satyender Kumar Jain vs. Bansuri Swaraj & Anr. CNR No. DLCT11-00187		u/s 438/440 BNSS, 2023	-	Sitting MP	07.03. 2025	٠	-	Argument on application	•	-	-		-	*	-	No	No	September, 2025	Ld. Counsel for revisionist filed amended memo of parties. The same is taken on record.     Ld. Counsel for respondent sought time to file reply to the revision petition.	Short dates are being given	Fresh revision petition received by way of allocation on 07.03.2025.
																			3. Last opportunity granted. Matter is now lsted for reply and argumetns on 03.06.2025.		
Ct. Case no. 16/2025 ED vs. Ram Kishor Arora and Others	PMLA CASE	U/s 44 read with section 45 of PMLA, 2002	12	Ex-/Min ister	24.08. 2023			Considerat ion of supplemen tary complaint	23	•	-		4	•	-	No	No	December, 2025	1.Supplementary Prosecution Complaint was filed on 17.01.2025 qua A-11 and A- 12. 2. The case is listed for consideration on Supplementary Prosecution Complaint, disposal of pending applications, if any, and argumens on charge on 06.06.2025.	Short dates are being given	File received by way of transfer by order of Ld. Lo Principal District & Sessions Judge RADC for 28.05.2025.
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																				Gopal Kumar Goyal, Lakh Ram Goyal and Govind Kumar Goyal, respectively, seeking directions for cancellation of LOC issued against him by the ED. All the three applications are listed for reply and arguments on 03.06.2025.		
22	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revisio n	u/s 440 of BNSS	1	Former MP	02.05. 2025	-	٠	Appearanc e	-	-	•	•	•	•		No	No	September, 2025	Fresh Revision Petition received by way of allocation on 02.05.2025.  Notice of the revision petition issued to the respondents on filing of PF and RC, for 05.06.2025.	being given	Fresh revision petition received by way of allocation on 02.05.2025.
-	Misc DJ ASJ 181/2025 State vs. Gopal Goyal Kanda & Anr.	Misc. DJ ASJ	State case	٠	Former MLA	19.04. 2025	-	ı	Reply on application	-	-	-	-	-			No	No	-	Two applications moved by applicant/Surety Lovindra Chadha for releasing FDRs were disposed off on 01.05.2025.     File is consigned to Record Room.	Short dates are being given	Fresh application received from Bail and Filing Section, on 19.04.2025
-	SC- 05/2024 State Vs. Anil Jha & Ors.		U/s 323/356/ 34 IPC & 3(i) (r) (s), The SC/ST Act 1989	5	MLA	29.04. 2016	18.05. 2016	08.02. 2017	PE	20	-	17	Not recor ed	List of witne ss not filed		7	No	No		Arguments were heard on behalf of accused persons. Rebuttal arguments on behalf of Ld. APP for State were also heard.  3. The case was disposed off on 31.05.2025. All the accused persons are acquitted for the charges levelled against them.  4. File is consigned to Record Room.		Case was received by transfer on 06.08,2024

Total cases pending as on 31.05.2025 = 22

Prepared by:- JA/Ahlmad

(Jitendra Singh)

Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases)

Rouse Avenue Court Complex, New Delhi

Special Judge (PC Act) (CBI)-23 (MPs/MLAs Cases) Rouse Avenue District Court New Delhi



Additional Sessions Judge Special Judge ( PC-Act), (CBD-24 Rouse Avenue District Court

		New Delhi
		ALING WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF MAY-2025 ./2020/E-22388-22393 dated 24 <sup>th</sup> November, 2020}
1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases)
		Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	21
5.	Number of cases disposed in the month with detail i.e.	3
	conviction, acquittal, discharge, acceptance of closure report, etc	2 (Sessions Case) 1 Misc. DJ / ASJ
6.	Number of cases pending on the last day of the month	21
7.	Number of cases instituted in this month	3
		1 (Corruption case) 1 (Sessions case)
		1 (Misc. DJ/ASJ)

Prepared by:

(Ahlmad/JA)

(Dr. VISHAL GOGNE)

Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)

Rouse Avenue District Court
New Delhi

Additional Session | Jge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

					use Avenue Distr								
SI No	CNF	No. a	nd Cause	title N	ature - Whether S	State case,	Penal statutes	No. of	Wi	hether accused is	Da	te of institution	Date of cognizance
				C	omplaint case of	or closure	involved	accused	sittin	g or former MP/MLA			
				re	port					M2701			
	DL	CT11-	000429-20	023	State Cas	e	U/s: 302, 307 IPC	2	ā.	Former	lni	tial Institution dt.	10.02.2014
		S	tate	1						MLA .		10.02.2014	
1			Vs								Institu	ited in this court on	
	Dr	. Jagri	ti Singh e	tc.								24.05.2023	
	Prese	Deta	il of pros	ecution	Statement of	Detai	l of defence	Date since w	hen	Whether there is any	stay of	Whether any interim	Expected date of
Date of	nt		witness	es	accused -	wi	itnesses	matter has b	een	proceedings order	ed by	orders are existing	disposal of case.
Framin	Stage				Whether			posted for fi	nai	superior court, if ye	es give	in the matters	
g of	of the				recorded or		1	arguments	s	detail			<u> </u>
Charge	case				not								
s								- :-			2.00		
		Witne	Witnesses		100	Defence	Defence			-Yes-			Matter was received in
06.06.20		sses	dropped	examined	1	witnesse	s witnesses		Ì	Vide order dt. 04.02.2	2025 and	-Yes-	the month of May 2023.
15		cited				cited	examined			18.02.2025 of Hon't	le High		Matter is expected to be
	PE	76	11	37	No	-				Court of Delhi in C	rl. M A		disposed of within a year
				(Cross	1					5257 of 2025 and C	rl. M C		
				PW 13 is	3				,	697 of 2025 the	further		
				deferred	)					cross-examination of	PW13 is		
									,	deferred till the pend	lency of		
										the Crl. MC No.697/2			

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter was taken up on eight (8) dates in this month. The last witness i.e. PW-37(ACP Amar Deep Sehgal) who is the Investigating officer of this case was examined-in - chief at length on the remaining multiple dates and was concluded. Matter is fixed for cross examination of PW-37.	summons to witnesses.  (2) Consecutive / Bulk date of hearing.  (3) Short dates being given and no unnecessary adjournments are being given.	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.

Additional Sessions Judge
Special Judge ( PC-A CBI)-24
Rouse Avenue District Court
New Delhi

SI	CNR No. and Cause title	Nature - Whether State case,	Penal statutes	No. of	Whether accused is	Date of institution	Date of cognizance
No		complaint case or closure	involved	accused	sitting or former		
		report			MP/MLA		
	DLCT11-000478-2019	Complaint case	3 & 4 of PMLA,	9	Former MP, Sitting MLA	06/09/16	07/09/16
2	ED		2002				
200-00	Vs Virbhadra Singh etc.						

THE PARTY OF THE P		The state of the state of				The state of the s	,			
Present	Detail	of pros	secution	Statemen	Detail of	defence	Date since	Whether there is any stay of proceedings ordered	Whether any	Expected date of disposal
Stage of	1	witness	es	t of	witne	sses	when	by superior court, if yes give detail	interim orders	of case.
he case				accused -			matter has		are existing in	
				Whether			been		the matters	
	ĺ			recorded			posted for			
Í	1			or not			final			
							arguments			
				19						
	ses	es	examined	1 1	Defence witnesses	Defence witnesses	•	passed in Crl. Rev. P 217/2022 titled as Vikramaditya		
	cited	droppe d			cited	examined				
PE	107	2	75	No				deferred till next date.		
		Present Stage of the case Witnes ses cited	Present Stage of the case  Witness witness es cited droppe d  PE 107 2	Present Stage of the case  Witnes Witnesses es examined cited droppe d  PE 107 2 75 (Cross is	Present Stage of witnesses t of accused - Whether recorded or not  Witnes Witness Witnesses ses cited droppe d	Present Stage of the case Witnesses Witnesses witnesses es cited droppe d PE 107 2 75 (Cross is Page 14 of witnesses witnesses it of accused Whether recorded or not PE 107 2 75 (Cross is Page 15 of witnesses Defail of witnesses Detail of witnesses Detail of witnesses or witnesses Cited PE 107 2 75 No	Stage of the case witnesses t of accused - Whether recorded or not witnesses es es cited droppe d PE 107 2 75 (Cross is No	Present Stage of the case Witnesses witnesses es cited droppe d PE 107 2 75 (Cross is Content of the case Cross of the c	Present Stage of the case    Detail of prosecution Statemen Witnesses   Statemen to faccused Whether recorded or not   Defence witnesses   Defence	Present Stage of the case   Detail of prosecution witnesses   Volume of the case   Detail of prosecution witnesses   Volume or not   Detail of defence witnesses   Date since when matter has been posted for final arguments   Volume or not   Volume or not

	taken for expeditious disposar of the case	delay in disposal of the matter
The matter was taken up in this month. The last witness i.e. PW-75 (Sh. Anup Singh authan) was unable to appear for evidence due to ill health.	summons to witnesses.	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states Unavailability of witness.

Additional Sessi Judge Special Judge ( PC-L-27, (CBI)-24 Rouse Avenue District Court

SI No	CNR	No. and Ca	ause title	Nature	- Whetherh		, complain	Penal s	tatutes	No. of accused	Whether accused is sitting	Date of institution	Date of
				case or	closure rep	ort		invo	lved		or former MP/MLA		cognizance
	DL	CT11-0009'	75-2019			State	•	109, 465		9	Former MP, Sitting MLA	31.03.2017	08.05.2017
		CBI			(PC	Act case)		IPC and					
3		CBI (PC Act case)				r/w 13 (							
	Virbhadra Singh etc.					PC Ac	t 1988						
Date of					defence	Date	since	Whether ther	e is any stay of proceedings	Whether any	Expected date of		
Framing	nt	The state of the s				when	matter		perior court, if yes give deta	- Company	N Date To		
-	Stage			-				has	been			are existing in	•
Charges	of the				Whether			posted	for			the matters	
	case				recorded			final					
					or not			argume	nts				
		Witnesses	Witnesses	Vitnesses		Defence	Defence		-	Yes, Vide Order a	It 16.04.2019 of the Hon'ble I	ligh -Yes-	
		cited	dropped	examined		witnesses	witnesses			The state of the second	P. (Crl) 235/2019 titled as Prati		
						cited	examined				Crl. M.As 1619-1620/2019, the	3	
10.12.18	PE	223	-	61	No			-			ected to make all possible endea		
			l,					ì		•	evidence of witnesses who are of Himachal Pradesh.	not	
									i	retated to the Didle	oj IIImachai I radesh.		
	1											1	

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Matter was taken up in this month. It was submitted on behalf of the CBI and confirmed by the ld. Counsels for the accused that an application for clarifications had been moved before the Hon'ble High Court with respect to further evidence being permissible in view of previous order from the Hon'ble High Court of Delhi. Two misc. applications were disposed of .	witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	Court of Delhi in W.P. (Crl) 235/2019 titled as Pratibha Singh and Anr & Crl. M.As 1619-

Additional Sessions Judge Special Judge ( PC-/ '(CBI)-24 Rouse Avenue District Court

											y Delhi			
SI	CNR N	o. and	Cause title	е	Nature ·		Penal statu	ıtes	No. of	Whether accused is	Date of institution	on	D	ate of cognizance
No				W	hether State	case,	involved	k	accused	sitting or former		1		
				C	omplaint ca	se or				MP/MLA				
i					closure rep	ort								
	DLC	T11-000	981-2019		State Cas	e	467, 468, 471, 4	74, 201,	9	Former MLA	14.07.2017			03.082017
1							170, 120B of IPC			1 0111101 112211	1			
4		State	•				8 of PC Act,							
*		Vs					,	3						
	Sukesh	Chandra	ashekar et	c.										
	Prese	Deta	il of prose	ecution	Statement	Detai	of defence	Date s	ince Whe	ther there is any stay of	f proceedings ordered	Whether	any	Expected date of
Date of	nt		witnesse	s	of	w	itnesses	when n	natter	by superior court, if	yes give detail	interim or	rders	disposal of case.
Framing					accused -			has b	een	•		are exis	ting	
of	of the				Whether			posted	d for			in the ma	atters	
Charges	case				recorded			fina	SELECTION AND ADDRESS OF THE PERSON ADDRESS OF THE PERSON AND ADDRESS OF THE PERSON AND ADDRESS OF THE PERSON ADDRES			AND STREET, ST		
onarges	,				or not			argum	ents					
		Witness	Witnesses	Witnesses		Defen	ce Defence	u.gu		ide order dt. 14.12.2018 of	Hon'hla Suprama Court of	-Yes-	_	
		DOMESTIC OF STREET	dropped	Section of the sectio	T	witness				in SLP (Crl.) No. 46619/2				
	+					cited		1		and Vide order dt. 30.09.2				
	DE	00			N-	Cited				of Delhi in Criminal Revis			l	
	PE	66	_	4	No					8 and 1121/18, the proceed			Ì	
17.11.18	3											l	ı	
	1					l							1	

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

the month	 The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court in the present matter were next listed on 27.05.2025 and the interim order was continued. Thus, in view of the said submission, case was adjourned.  2.) One misc. application was disposed of in this month.	It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.

h

Additional Sessions | 'ge Special Judge ( PC-Act), ( BI)-24 Rouse Avenue District Court

SI	CNR No	. and Ca	ause title			ate case,	Penal statu	ıtes	No. of		sed is sitting or	Date	e of institution	Date of cognizance
No				complair	nt case or c	losure report	involved	Ŀ	accused	former	MP/MLA			
	DLCT	11-00012	25-2019		State		120B r/w 420 of Sec 13 (2) r/w 13	CONTRACTOR OF COMPANY OF COMPANY	14	Former MP	/ Sitting MLA		16.04.2018	30.07.2018
5		CBI Vs			(PC Act c	ase)	PC Act, 19							
Į.	Lalu Prasad Yadav etc.		dav etc.											
	Prese Detail of pros		ecution	Statement Detail of defe		nce witnesses	Date sin	ce when ma	terWhether	here is any s	tay of	Whether any	Expected date of	
Date	of nt		witnesse	S	of			has be	en posted	forproceeding	gs ordered by si	uperior	interim orders	disposal of case.
Fram	ng Stage				accused -			final arg	uments	court, if ye	s give detail		are existing in	
of					Whether			C.					the matters	
Char	<sub>jes</sub> case				recorded							1		
					or not						_			
		Witness	Witnesse	Witnesses		Defence	Defence				***			Within one year from
		es cited	s dropped	examined	Î	witnesses	witnesses			Î			9	the date of framing of
1					•	cited	examined						11	the charge.
	Order	94		_	No	-								
_	on													
	Charg							2						
	е													

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>The matter was taken up on sixteen (16) dates in this month.</li> <li>The matter was listed for arguments on charge on consecutive dates (from 07.05.2025 to 21.04.2025), 24.05.2025 and 26.05.2025 to 29.05.2025.</li> <li>The ld. Sr. Counsel for the accused no. 1 to 4 had advanced further arguments at length on the aspect of charge.</li> <li>Arguments on charge were heard at length on behalf of multiple other counsels in the above bulk dates.</li> <li>Extensive arguments were advanced by the respective counsels for the 14 accused with reference to the voluminous record and the proceedings were stretched over several months even</li> </ol>	Consecutive dates being given for arguments on charge.	
with day to day hearing in bulk dates.  6.) The arguments in rebuttal were concluded on behalf of the CBI. The arguments thus stand concluded on the aspect of charge.  7.) The matter is next listed for order on charge.  8.) Two misc. applications were disposed of in this month.		sif "

Additional Sessions Judge Special Judge ( PC-Act). W-2-Rouse Avenue District Surt

New Delhi

SI No	CNR N	o. and C	Cause title			er State case or closure r		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	on Date of cognizance
6	DLCT11-000985-2019  ED  Vs  M/s Lara Projects LLP Ltd etc.		e.	Complaint Case		S	ec 3 & 4 of PMLA' 2002	16	Former and sitting MP and MLA	25/08/2018	17.09.2018	
Date of Framing of Charge	Prese Detail of prosecuti nt witnesses Stage of the			on Statement Detail of defence of witnesses accused - Whether recorded or not			Date since when matter has been posted for final arguments		any stay of proceedings ior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case.	
	Witness Witnesse Witness es citeds dropped examin				Defence witnesses cited	Defence witnesses examined	5			d	/ithin one year from the ate of framing of the harge.	
_	Misc. 21 App & Arg/Charg		-	No								

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The proceedings in the present trial were in abeyance awaiting final orders from the Hon'ble Supreme Court in Special Leave to Appeal (Crl.)No(s) 8156 of 2019 wherein it had been directed vide order dated 16.09.2019 that the trial court shall not frame charges until further orders. The orders from the Hon'ble Supreme Court have since been rendered through the decision reported as Sarla Gupta vs Directorate of Enforcement (Crl. Appeal No. 1622 OF 2022 ) 2025 in SC 645.  2.) The Ld. Counsel for the ED submitted that the soft		The Hon,ble Supreme Court of India vide order dt: 16/09/2019 in SLP (Criminal) 8156/2019 titled as Sarla Gupta Vs ED, has ordered to not to frame charges until further orders.

VISHAL GOGNE
Additional Sessions Judge
Special Judge ( PC-Act). (CBI)-24
Rouse Avenue District Court

copy of the relied upon documents and the list of un	New Delhi	martin de de semante de
relied documents are to be filed in compliance of the		
directions.		
3.) The defense counsel submitted that they shall		
advance arguments, on the compliance by the ED		
only after the documents provided were examined and		
the list of un-relied documents will be provided to		
them.		
4.) The court directed the ED to file the documents in		
the form of a OCR format pen drive along with a list		
of un-relied documents which shall be filed as both		
soft copy and hard copy.		
5.) Four (4) misc. applications and two (2) I.A		
applications were disposed of in this month.		

Additional Sessions Judge Special Judge ( PC-Act), (C'. & Rouse Avenue District Court

									New Dolhi					
SI	CNR	No. and	Cause	Na	ture -	Penal s	tatutes	No. of accused	New Delhi Whether accused	Date of institut	tion Dat	e of cognizance		
No		title		Whether State case,		Whether State case,		invo	lved		is sitting or former			
				complaint c	aint case or closure				MP/MLA					
1					port				/=					
	DICT	11 00000	5.2010		·	Sec 3 & 4 of PMLA'		8	Former MD	08.03.2021		26.03.2021		
	DECI	<b>DLCT11-000985-2019</b> Complaint Case		ianii Case	2002		0	Former MP 08.03.2021		1	20.03.2021			
		ED				200	02							
7		Vs									4			
. 1	M/s Ale	hemist T	ownship											
		dia Ltd e												
	Presen Detail of prosecution Statement of				Detail of	defence	Date since when	Whether there	is any stay of	Whether any	Expected date of			
	t Stage					witne		matter has been	proceedings orde		interim orders	disposal of case.		
			Withesse	.5	Whether	WILLIE	3303			10 147		157		
	of the							posted for final	court, if yes	give detail	are existing in			
Fram	case				recorded or			arguments	ļ		the matters			
ing					not	_		<u> </u>						
of			Witnesses	Witnesses		Defence	Defence	7422.74.74	Yes, Vide order dated	d 25.05.2022 of the	-Yes-	Within one year from		
Char	1	es cited	dropped	examined		witnesses	witnesses		Hon'ble High Court of	Delhi passed in Crl.		the date of framing of		
ges						cited	examined		M.C No 2483/2022, tl			the charge.		
	Misc.	52	_	_	No				-dated 22/03/2022 has					
	App &				17.000				matter was listed on 09	9.04.2024 in the High				
1 - 1	Arg on							ļ.	court of Delhi.			l		
	Charge								1					
	Chargo	ļ												

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter has been stayed by the Hon'ble High Court. It was submitted that the next date before the Hon'ble High Court is 22.07.2025. A copy of the order of the Hon'ble High Court dated 16.04.2025 had been filed wherein the matter had been listed for 22.08.2025. Two IA applications were taken up in this month, in which one application has been disposed of and in the other one the detailed reply of ED is awaited.		The next date before the Hon'ble High Court is 22.07.2025.

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VINE GOONE
Additionar Sessions Judge

Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court New Delhi

						New De								
SI	CNR	No. and	Cause title	е	Nature -		Penal statu	utes	No.	of	Whether accused is	Date of institution	on	Date of cognizance
No				W	nether State	case,	involve	d l	accus	sed	sitting or former			
				C	omplaint ca	se or					MP/MLA			
					closure rep	400								
	DLCT11-000331-2022				Complaint Case		Sec 3 & 4 of P	MI A	1	-	A co-accused was a	02.06.2022		09.06.2022
	ישע	J111-000	331-4044		Complaint	ase	2002	WILA			former MLA in the	02.00.2022		09.00.2022
		ED		1		i	2002				predicate offence.		1	
8		Vs		1		1					predicate offence.		<b>[</b>	
	Suka		irashekar.					ļ						
-					Ctotomont	Detail o	defence	Date si	maa M	Mhoth	or there is any stay of	propodings ordered	Whether any	Evported data of
nests at								17000	Alletin		proceedings ordered			
Date	of <sup>nt</sup>		witnesse	S	of	with	esses	when m	Sec. 10.00		by superior court, if	yes give detail	interim order	
Frami	ng Stage				accused -			has be					are existing	
of	of the				Whether			posted	for				in the matter	S
Charg	es case				recorded			fina	1					
3					or not			argume	ents					
		Witness	Witnesse	Witnesses	5	Defence	Defence		Ye	es			-Yes-	Within one year from the
		es cited	s dropped	examined	1	witnesses	witnesses		Vic	de orde	er dt. 06.02.2024 of Hon'	ble High Court of Delhi in		date of framing of the
						cited	examined		W.	.P. (Cr	l) 3560/2023 & Crl.M.	A 33055/2023 titled as		charge.
	DE	23	4	22	Yes	Citeu.	CAGIIIICU	-				the trial court has been		1
	() - 10 A	23		44	168				dir	rected t	to adjourn the matter and	d fix a date later than the		
15.10.	20										in Hon'ble High Court			1
22														

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter has been stayed by the Hon'ble High Court.</li> <li>The matter is at the stage of recording Defence Evidence. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.</li> </ol>	<del></del>	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.

Additional Sessions Judge Special Judge ( PC ), (CBI)-24
Rouse Avenue District Court
New Delhi

							176	SW (16.10)		
SI	CNR No	o. and Cause title	Nature - Whether St		utes N	lo. of	Whether accused is	Date of instituti	on Da	ate of cognizance
No			case, complaint case,	ase involve	d ac	cused	sitting or former			
			or closure report				MP/MLA			
	DLC	Г11-000630-2022	State	Sec 8,9,11,12, 1	3(2) r/w	19	Former and Sitting MP /	10.10.2022		27.02.2023
		CDI	(PC Act case)	13(1)(d) of PC A	Street Birth Server		Sitting MLA			
9		CBI	(1 C / lot cuse)	& Sec 120B r/w 467,						
•		Vs		471, 468, 420	) IPC					
,	Lalu Prasad Yadav etc.									
	Present	Detail of prosecuti	on Statement Do	etail of defence	Date since	Wheti	ner there is any stay of	proceedings ordered	Whether any	Expected date of
Date	Stage of	witnesses	of	witnesses	when matte	r	by superior court, if	ves give detail	interim orders	disposal of case.

	Zuiu		I MUMIT CLC													
	Present		il of pros	ecution	Statement	Detail of	defence	Date since	Wheth	er there is any	stay of	proceedings or	dered	Whether	r any	Expected date of
Date	Stage of		witnesse	es	of	witne	esses	when matter	1	by superior c	ourt, if	yes give detail		interim o	rders	disposal of case.
	the case				accused -			has been						are exis	sting	
Frami					Whether			posted for						in the ma	atters	-
ng of					recorded			final								
Charg					or not			arguments								
es	1			Witnesses		Defence	Defence									Within one year from the
		es cited	s dropped	examined		witnesses	witnesses									date of framing of the
						cited	examined									charge.
	Misc. app	-	-	-					1							
								i e								

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
1.) The matter comprises of (5) five charge sheets and involves 103 accused persons who were summoned previously. The proceedings are at the stage of section 207 Cr.P.C. / Scrutiny of documents by accused persons 2.) With a view to expedite proceedings u/s 207 Cr.P.C the matter was taken up on twenty two (22) dates in this month. 3.) The matter was listed on consecutive dates (from 01.05.2025 to 03.05.2025, 05.05.2025 to 09.05.2025, 13.05.2025 to 17.05.2025, 19.05.2025 to 24.05.2025 and 26.05.2025 to 28.05.2025). 3.) Multiple applications / I.A.s under section 91 Cr.P.C and section 19 of PC Act were moved on behalf of accused persons. The CBI was directed to file the reply. 4) Twenty six (26) misc. applications under various sections were disposed of in this month. 6.) Six (6) IA applications were disposed of in this month. 7.) The matter is listed for arguments on charge in bulk dates from 02.06.2025 to 06.06.2025.	<ul> <li>2.) No undue adjournments was given.</li> <li>3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously.</li> <li>4.) Direction for scanned copies of deficient &amp; illegible documents were given to CBI and a dedicated scanner was installed to expedite the same.</li> <li>5.) This modality curbed the multiplicity of applications under section 207 Cr.P.C</li> </ul>	accused person. Multiple Misc. Applications moved by the counsels of the accused persons.

Addition Sessions Judge
Special Jud
PC-Act), (CBI)-24
Rouse Avenue District Court

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SI No	CN	R No	o. and (	Cause title	w	Nature - hether State complaint ca closure rep	e case, ise or	Penal statutes involved			No. of Whether accused is sitting or former MP/MLA		Date of institution	on	Date of cognizance		
10	Vs Virender Singh Kadiyan etc.			c.	State Cas	e S	Sec 3 (1)(r)(s) of SC/ ST Act		10		Sitting MLA	30.01.2023		30.01.2023			
Frami of	Prese Detail of prose ate of nt witnesses aming Stage					Statement of accused - Whether recorded or not	witnesses when d - has er post ed fi			natter een d for	/heth	er there is any stay of by superior court, if y	proceedings ordered yes give detail	y Expected date of disposal of case.			
				Witnesse s dropped		s	Defence witness cited	es witnesse	5	Yes Crl	l. M.A		gh Court dated 31.05.23 in M.C 4140/2023, 4557/23, s have been stayed.		Matter has been sine die in this month.		
20.05. 23	Considered, Inc. 1997			-	10 (all deferred	)								,			

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The proceeding has been stayed by the Hon'ble High Court of Delhi. The proceedings are presently stayed against all accused persons. The next date of hearing before the Hon'ble High Court was stated to be in the month of November 2025. It was observed that due efforts were made to continue the proceedings till the same were stayed in toto. As evidence and effective proceedings could not be recorded till further orders from the Hon'ble High Court, the court had directed that the proceedings be adjourned sine die.	adjournment are being given.  (2) Ld. PP to consider whether trial may continue qua other accused.	Vide order of the Hon'ble High Court dated 31.05.23 in Crl. M.A 15541/2020 (Stay) in Crl. M.C 4140/2023, 4557/23, 4563/23 & 4576/23 the proceedings have been stayed in the matter.

VISHAL G NE
Additional Sess. Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI	CNR No.	and Cau	use title	Nature -	Whether	State case	, Penal st	atutes	No. of	Whether accused is	Date of institu	ition	Date of cognizance
No			C	complaint	case or clo	sure report	invol	ved	accused	sitting or former MP/MLA			
	DLCT1	1-000033	3-2024	Complaint Case		Sec 3 &		23	Sitting MPs/MLAs	09.01.2024		27.01.2024	
11	Enforcement Directorate		ectorate			PMLA	PMLA'2002			ì			
	Vs							-					
	Amit	Katyal	etc										
	Prese Detail of prose		ecution	Statement	Detail of	ail of defence Da		nce Whe	ther there is any stay of pro	ceedings ordered	Whether an	y Expected date of	
Date	e of nt witnesses of			of	witnesses whe		when ma	when matter by superior court, if yes give detail			interim orde	rs disposal of case.	
Frami	ng Stage				accused -			has be	en			are existing	
of					Whether			posted	for			in the matte	rs
Charg	<sub>jes</sub> case				recorded			final					
1					or not		argume		ents				
	1		the same and the	Witnesses		Defence	Defence						One year from the date of
		es cited	s dropped	examined		witnesses	witnesses						framing of charge.
						cited	examined						
-	Misc. App	46	-										
	Ybb								l,				

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was been taken up on three (3) dates in this month.</li> <li>An application of ED to bring on record sanction for prosecution against accused no. 1, Lalu Prasad Yadav was filed. The application is fixed for consideration.</li> <li>Four (4) Misc. applications and two (2) IA applications were disposed of in this month.</li> </ol>	Short dates being given for expeditious conclusion of arguments on charge.	Sanction for prosecution of accused persons is filed in this month.

Addi )l Sessions Judge Special Judge ( PC-Act), (CBI)-24

Nature - Whether State New Penal statutes SI CNR No. and Cause title No. of Whether accused is Date of institution Date of cognizance No case, complaint case involved accused sitting or former or closure report MP/MLA DLCT11-000307-2023 State case U/s 147, 148, 149, 307 26 Ex MLA Initial date 03.12.2016 23.03.2015 IPC Instituted in this court on 11.01.2024 State 12 Vs Naseer @ Naseem etc Present **Detail of prosecution** Statement **Detail of defence** Date since Whether there is any stay of proceedings ordered Whether any Expected date of Date of Stage witnesses witnesses when matter by superior court, if yes give detail interim orders disposal of case. of Framin of the accused has been are existing g of case Whether posted for in the matters recorded final Charge or not arguments Witness Witnesses Witnesses One year from the date Defence Defence es cited dropped examined of framing of charge. witnesses witnesses cited examined 43 Charge

	vs. Official of findia & Ors. Octow including	ponto nave been udded.
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
The matter was taken up on three (3) dates in this month. Certain clarifications were required from the State. The ld. Prosecutor sought some time to refresh the file with the aid of the IO. Matter is fixed for clarifications.	adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.

VINHAL GOGNE
Additional Sessions Judge
Special Judge (PC), (CBI)-24
Rouse Avenue District Court

	OND			- I.V.	147711	0	<u> </u>				I vari	ew Delhi		-	3-1fl	1
SI	CNR	io. and	Cause title	e Nat	ure - Whethe	r State			NO	o. of	Whether accused is	Date of institution	on [	L	Date of cognizar	ice
No				cas	e, complain	t case	involved	k	acc	used	sitting or former					
				or c	losure repor	t				MP/MLA						
	DLC	CT11-000	306-2023		State case		U/s 147, 148, 149, 307			36	Ex MLA	Initial date 01.12.20	)15		16.01.2015	
							IPC				•	Instituted in this cou	rt on			
13	State		1						1		11.01.2024					
13		Vs														
	A	khlaq A	lvi etc													
	Prese	Deta	il of prose	ecution	Statement	Detai	I of defence	Date s	ince	Wheth	ner there is any stay of	proceedings ordered	Whethe	rany	Expected da	ite of
Date	of nt		witnesse	s	of accused	w	itnesses	when n	natter		by superior court, if	ves give detail	interim o	orders	disposal of	case.
Frami	ng Stage	i			A-1			has b	een			A STATE OF THE SECOND S	are exis	stina		
of	of the				Whether			poste					in the ma			1
	es case	ĺ			recorded			fina								ľ
Charg	es ouse				or not			argum	V.08480							
		Mitmoor	Witnesse	Mitnosoo	ESHED HIDSENSON	Defen	as Defense	argum	iems				-		One year from	the data
					3 I	Defen	DOLLAR STREET		1						One year from	ine date
		es cited	s dropped	examined	<b>'</b>	10845554000 NG0401 70AN	ses witnesses		1						of framing	OI
						cited	examined								charge.	
	Charg	74	-	***		-									1	
-	е	İ	1													1
					1											
		1														

case during the month		The specific reasons, if any causing delay in disposal of the matter
The matter was taken up on three (3) dates in this month. Certain clarifications were required from the State. The ld. Prosecutor sought some time to refresh the file with the aid of the IO. Matter is fixed for clarifications.	adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.

Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

		_		New	161111					25 1/245			
SI	CNR	No. and	Cause tit	le Natu	re - Wh	ether State	Pena	I statutes	No. of accused	Whether accused is	Date o	of institution	Date of cognizance
No				case	, complai	nt case of	in	volved		sitting or former MP/MLA			
				clos	ure report								
	DL	CT11-00	0455-2023		State o	ase	U/s 302, 336, 201, 34		5	Sitting MLA	Initial date 29.11.2019		28.09.2019
								IPC			Instituted	I in this court on	
14		Sta	te				1				16	5.01.2024	
17		Vs	S									V 400-0 100-000-000-000-000-000-000-000-000	
	Raj	u Kumai	r Singh etc										
	Prese	Deta	il of prose	ecution	Statement	Detail of d	efence	Date since	Whether there is any stay of proceedings ordered			Whether any	Expected date of
Date of					witnes	ses	when matter	by superior court, if yes give detail			interim orders	disposal of case.	
Framing	Stage				accused -			has been		1950 1953		are existing	
of	B1 297				Whether			posted for				in the matters	
Charges	case				recorded			final					
					or not			arguments					
		Witness	Witnesses	Witnesses	Married Conscious States	Defence	Defence	ga					One year from the date
	l.	W 197	dropped			witnesses	witnesses						of framing of charge.
						cited	examined	1					or manning or origings.
	PE	38	_	24									
23.11.													
23		ĺ			1 ]					•.			
0			1		1								,

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1.) The matter was taken up on four (4) dates in this month. 2.) It was observed that vide order dated 15.04.2025, the court had granted liberty to the prosecution to move an application for recording of evidence of two witnesses through VC from the Indian embassy at Moscow, Russia. An application was duly moved by the prosecution and the court directed for the deposition of the said two witnesses to be recorded through VC through order dated 29.04.2025. Apparently, the process could not be expedited on account of the short period of time available to the MHA and the Indian Embassy at Moscow, Russia.  3) The ld. Prosecutor submitted sought some more time to make the efforts to secure the presence of those witnesses through VC as the witnesses are situated at Moscow, Russia and some time shall be required for coordination between the MHA, the Indian Embassy and these witnesses.	(3) Short dates being given and no unnecessary adjournments are being given.	

VISI L GOGNE
Addition . Sessions Judge
Special Judge ( PC-Act). (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	C	ONR N	o. and	Cause title	W	Nature - hether State omplaint ca closure rep	case, se or	Penal st invol		196027005005	. of used	Whether accused is sitting or former MP/MLA	Date of institution	on	Date of co	gnizaı	nce
15			T11-000 State Vs ishore S	***		State case		U/s 286, 5 Sec 9B of Ex 188	olosive Ac	t	1	Ex MLA	Initial date 13.12.20 Instituted in this cou 20.01.2024	1011-00-01-01	28.11.	2022	
Date Frami of Charg	of ning S	Stage of the	Deta	il of prose witnesse		Statement of accused - Whether recorded or not		il of defence itnesses	when has post	since matter been ed for nal ments	Wheth	ner there is any stay of by superior court, if		Whether an interim orde are existing in the matte	rs dispos		1
			1	Witnesses dropped			Defen witness cited	ses witness	es						Matter disposed month.	has of	been in this
16.10 23	.20	Dispo sed of		_	25	Yes	Nil	Nil		-				(II)			-

	 The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was pending for submissions on sentence and was taken up in this month.</li> <li>The report from the Probation Officer was received.</li> <li>Submissions on sentence were heard. Order on Sentence was pronounced. The matter was disposed of in this month.</li> </ol>	Matter has been disposed of in this month.

Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNF	R No. ai	nd Cause		Whether somplaint ca	ire - State case, se or closure	Penal statutes	59-7-50 1-61-40 (40-61-40-40-40-40-40-40-40-40-40-40-40-40-40-	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Da	te of cognizance
16	DLCT11-000987-2019 Complaint case  16 SFIO		int case	Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec		31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024		09.06.2017			
227 90	Sure: Present	nder K	Vs umar Ja il of pro		Statement		420/468/477A of IPC ence witnesses	& 120B  Date since	Whethe		ceedings ordered by superior	Whether any	Expected date of
Date of			witness		of accused	Domin or do	onco (, renessos	when matte		court, if yes		interim orders	
Framing	the case				-			has been				are existing in	_
of					Whether			posted for				the matters	
Charges	3.				recorded			final					
					ornot		7	arguments				L	
		The second second	Witnesse			Defence	Defence	Ì			Hon'ble High court of Delhi in		One year from the date
		es cited	s dropped	examined		witnesses	witnesses				M.A. No. 26115/2022 titled as the trial court may proceed with		of framing of charge.
	Chargo				No	cited	examined				ever shall avait the decision of the		
	Charge	39			INO					before framing formal cha			

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter.</li> <li>The matter is stayed by the Hon'ble High court of Delhi for orders on charge.</li> <li>Matter is listed for clarifications.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

Additional S jons Judge Special Judge (Act), (CBI)-24 Rouse Avenue District Court

Si	CNR No. a	nd Ca	use title	Nature -	Whether S	tate case,	Pena	l statutes	No. of	Whether accused is New	v Delbate of institution	Date o	of cognizance
No				complair	nt case or	closure repo	rt in	volved	accuse	d sitting or former MP/MLA			1
	DLCT11-	00097	7-2019		Complain	t case	3 & 4 of	3 & 4 of PMLA, 2002		Sitting MP 18.05.2017		03.07.2017	
1	Directorate	of Enfo	orcemen	t			ļ				Instituted in this court or 29.07.2024	1	
17		Vs	<i>31</i>	ris .							29.07.2024		
	Surender I	Cumar .	Jain etc.							ļ			
	Presen	Detai	I of pro	secution	Statemen	Detail of d	efence	Date sinc	e Wł	nether there is any stay of pro	ceedings ordered by	Whether any	Expected date of
10. 10.	of t Stage	1	witness	ses	t of	witnes	ses	when matt	er	superior court, if yes	give detail	interim	disposal of case.
Frami	ing of the				accused -			has beer	1			orders are	
of	case				Whether			posted for f	inai			existing in	
Charg	jes				recorded			argument	s			the matters	i
					or not								
		Witnes		Witnesses		Defence	Defence			Vide order dt. 27.09.2022 of Hor	the second of the second secon		One year from the
		ses		examined		witnesses	witnesse			.C No. 657/2022 & Crl. M.A 1986			date of framing of
-		cited	droppe			cited	S			forcement Vs Rajesh Kumar Age			charge.
İ			a				examine			is stayed to the extent of supply of			
							d			upon on behalf of the petitioner nents in the case has to be supp			
	Orders	56	-	-	No					ndent without default.	ned by the petitioner to the		

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh matter was received by way of transfer in the month of July 2024. There are seventy nine (79) accused in this matter. The order of trial court is stayed for supply of un-relied documents.</li> <li>Matter is listed for clarifications.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	Yes, Vide order dt. 27.09.2022 of Hon'ble High Court of Delhi in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the order of trial court is stayed to the extent of supply of un-relied documents not relied upor on behalf of the petitioner but the list of the unrelied documents in the case has to be supplied by the petitioner to the respondent without default.

13.

Additional Sessions Judge Specil lige ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	SI No CNR No. and Cause title		Natur		Ne Penal stat		No. of	Whether accused is	Date of insti	tution	Date of cognizance		
					Whether St complaint closure	case or	involve	ea	accused	sitting or former MP/MLA			
18			-000570- Vinay M		State (	Case	3.1 (r)(s)(w)(ii) ( POA Ac		1	Sitting MLA	03.07.2024		12.07.2024
Date of Framing	of the case	р	Detail or rosecut vitness	ion	Statement of accused - Whether recorded or not		of defence nesses	matt post	since when er has been ed for final guments	proceedings ord	Whether there is any stay of proceedings ordered by superior court, if yes give detail		Expected date of disposal of case.
22.10.24		sses	es	Witness es examine d		Defence witnesses cited	Defence witnesses examined			-No-		-No-	One year from the date of framing of charge
	Charge	18	-	3	No								

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh matter received by way of assignment on July 2024. Matter was taken up in this month. PW-1 (complainant) was cross examined and discharged.	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Unavailability of documents.

# VISHAL GOGNE

Additional Sessions Judge Special Judge ( PC-/ (CBI)-24 Rouse Avenue Discora Court

New Delhi

Si No	CNR N	o. and	Cause	c		ether State ca ase or closur	SERVICE SELECTION AND ASSESSED.	POWER DOCTOR AND A STATE OF THE	No. of accused	Whether accused is sitting or former MP/MLA	Date of instit	ution	Date of cognizance
19	Gyanendra Singh Vs. State & On			(Criminal Revision)		397 C BNSS	r.P.C. & 440	9	Sitting MLA	25,02,202	5	***	
Frami of	Presen Detail of prosecution to f t Stage witnesses witnesses of case arges				Statemen t of accused - Whether recorded or not	t of witnesses cused - /hether corded			1	Whether there is any stay of proceedings ordered by superior court, if yes give detail			Expected date of disposal of case.
	WitnesWitness Witness ses es examin cited droppe d		examined		Defence witnesses cited	es witnesses			-No-		-No-	Within a quarter	
	Argume nts		-	-			***						

Court of the Court	X O13. Delow mentioned points have been	
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh revision petition received by way of assignment on February 2025. Matter was taken up on three (3) dates in this month. On the first date time was sought for filing a reply on behalf of respondent no. 3 to 6. On the second date the preliminary perusal of the complaint under section 223 BNSS (previously section 200 Cr.P.C.) from the trial court revealed that the complainant had mentioned the availability of CCTV footage, regarding the incident, with him. Upon query, the revisionist (complainant) had submitted that he is in possession of the said footage. Counsel of R-3 to R-6 was directed to file the said footage on the next date of hearing. On the third date the Pen drive was filed by the counsel of the petitioner. Since the purported video footage was filed, this court directed the SHO PS: Bhanjan pura to verify the video footage and to file a status report regarding the same.	(2) Short date being given and no unnecessary adjournments are being given.	<b></b>

## VISHAL GOGNE

Additional Sessions Judge
Special Judge ( PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR N	o. and	Cause	c		Vhether State plaint case o ort		0	No. of accused	Whether accused is sitting or former MP/MLA	Date of it	stitution	Date of cognizance
20	DLCT11-001216-2019  Directorate of Enforcement  Vs  Moin Akhtar Qureshi Etc.		ment	Criminal Revision		U/s 3 & 4 o	f PMLA	9	Sitting MP	Initial Insti 23.10 Case Receive 29.03	d in this court	23.10.2017	
Date of Framing of Charges	aming of the of case			Statemen t of witnesses accused - Whether recorded or not			Date sir when matter h been posted final argume	nas for	there is any stay of proceedi by superior court, if yes give o	a Control of the Cont	Whether an interim orde are existing the matters	rs case. in	
	Witnes Witness Witness ses es examin cited droppe		examined	1 1	Defence witnesses cited	Defence witnesses examined			No		No	Within one year from the date of framing charge.	
	Misc. App	65	_	-	= .	-	_	_					

, and the second	•	The specific reasons, if any causing delay in disposal of the matter
1.) Case received by way of transfer on dated 29.03.2025. 2.) There are 9 accused in this case. Matter was taken up on four (4) dates in this month. A status report was filed on behalf of the ED in the context of further investigation. It appeared that notice in terms of the previous orders was not issued to the CBI. The court had directed to issued notice to CBI for filing a status report in terms of order dated 28.04.2025 as charge sheet in predicate offense has not		
been filed.  3) Two (2) IA applications were taken up and disposed of in this month.		4-

VISHAL GOGNE

Additional Session udge
Special Judge ( PC-Ac , CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CI	NR No	o. and	Cause	c		Vhether Stat plaint case of ort			No. of accused	Whether accused is sitting or former MP/MLA	Date of in	nstitution	Date of cognizance
21	DLCT11-000301-2025  Directorate of Enforcement  Vs  Sonia Gandhi & Ors		25 ment		nplaint Case U/s 3 & 4 o		f PMLA	7	Sitting MP	01003273762753763753753753754545454	tution Date 1.2025			
Fran o	Presen ate of t Stage aming of the case narges		secution	Statemen t of accused - Whether recorded or not	t of witnesses accused - Whether recorded		Date sir when matter i been posted final argume	nas for	er there is any stay of proceed by superior court, if yes give	The same of the sa	Whether any interim orders are existing in the matters	s case.		
			ses	Witness es droppe d	Witnesses examined	e 1	Defence witnesses cited	Defence witnesses examined			No		No	Within one year from the date of framing charge.
		Лisc. Арр	71	=		-	_		-					

		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>1.) Fresh Case received by way of assignment on dated 15.04.2025.</li> <li>2.) There are 7 accused in this case.</li> <li>3.) Matter was taken up on three (3) dates in this month.</li> <li>4) On the first date, the court directed vide detailed order that notice be issued to the proposed</li> </ol>	_	

VISHAL GOGNE

Additional Sessic Judge Special Judge ( PC-Acv. (CBI)-24

accused persons in order that they may be heard on the question of cognizance upon the present complaint.

5) On the second date, as it was stated that the notice had purportedly been served upon an alternative email ID upon proposed accused No.4, the court found it appropriate that submissions on the aspect of cognizance be heard on the next date of hearing.

6) On the third date, the Ld. respective counsels for the proposed accused sought adjournment at the inception of the hearing in order that the voluminous record could be gainfully examined. The court deemed it fit that opening submissions be made by the ED. Mr. Raju Ld. ASG thus advanced opening submissions on the aspect of cognizance.

7) The matter shall next be taken up on day to day basis for submissions on behalf of the ED and all proposed accused persons from 02.07.2025 to 08.07.2025.

R

## VISHAL GOGNE

Ad onal Sessions Judge
Specis dge (PC-Act), (CBI)-24
Rouse Avenue District Court
New Delhi

SI No	CNR N	o. and	Cause	С		Vhether State plaint case o ort	The state of the s		No. of accused	Whether accused is sitting or former MP/MLA	Date of it	nstitution	Date of cognizance
22	DLCT11-000406-2025  State  Vs  Chandan Chaudhary Etc.			Sessions Case U		U/s 3(1)(r), 3 SC / ST		4	Sitting MLA	29.04 Case Receive	tution Date .2022 d in this court .2025	29.04.2022	
Frami of	Presen Detail of prosecution ate of t Stage witnesses raming of the		es	Statemen t of witnesses accused - Whether recorded or not		7 .0 .0 . 5 .0	when matter h been posted	when by superior court, if yes give steen steed for final			Whether any interim orders are existing ir the matters	50548969600510	
	cited droppe d		examined		Defence witnesses cited	Defence witnesses examined			No		No	Within one year from the date of framing charge.	
	Arg/ Charge	13	_	-	-	-	_	-					

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 02.05.2025 when it was taken up in this month.</li> <li>There are 4 accused in this case.</li> <li>The ld. Counsel for the accused A-1 &amp; A-2 had not appeared physically due to demise of a relative and sought some time for preparing arguments on charge. Complainant's counsel was also not available.</li> <li>Matter was fixed for arguments on charge.</li> </ol>		

# VISHA GOGNE Additional Sions Judge Special Judge ( PC-Act), (CBI)-24 Rouse Avenue District Court

SI No	CNR N	o. and	Cause	c	ase, comp			1.059.75330.50	No. of accused	Whether accused is sitting or former MP/MLA	Date of i	nstitution	Date of cognizance
23	*	CB V:			Misc. DJ/A	SJ application			1	Former MLA	05.05	3.2025	
Framing	t Stage of the case		l of pro witness		Statemen t of accused - Whether recorded or not	Detail of o	- Committee of the comm	Date sir when matter i been posted final argume	nas for	there is any stay of proceeding superior court, if yes give o		Whether ar interim orde are existing the matter	ers case. in
		ses	Witness es droppe d	Witnesses examined	1	Defence witnesses cited	Defence witnesses examined	3		No		No	Disposed of in this month.
200.00	Dispos ed of.	13	_	-	-	-	-	_					

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
Disposed of in the very month of it's filing.	-	

#### VISHAL GOGNE

Additional Sessions Judge
S al Judge (PC-Act), (CBI)-24
House Avenue District Court

SI	CNR No.	and C	ause tit	le Natu	ire - Wh	ether State	case,	Penal statutes	No. of	Whether accused is sitting	Date of in	ethi estitution	Date of cognizance
No				com	plaint case	or closure r	eport	involved	accused	or former MP/MLA			
	DLCT	11-0014	33-2019			State		U/s 120B, 420	10	Former MLA	Initial Insti	tution Date	19.01.2010
		CBI			(PC Act case)			IPC and 13 (2) r/v			23.12	AND AND THE PARTY OF THE PARTY	
24		Vs			(14)	Act case)		13(1)(d) of PC Ac			CENTRAL SERVICE SERVIC	d in this court	
	Arvin	I Pand	alai Etc.	-				1988			21.05	.2025	
	Presen	Detai	l of pros	ecution	Statemen	Detail of	defence	Date sinc	Whether th	ere is any stay of proceedi	ngs ordered	Whether an	y Expected date of disposal of
Date	of t Stage		witness	es	t of	witne	sses	when	by	superior court, if yes give o	letail	interim order	rs case.
Frami	ng of the				accused -			matter ha	s			are existing	in
of					Whether			been				the matters	
Charg					recorded			posted fo	r				
J	,				or not			final					
								argument	S				
ļ		Witnes	Witness	<b>Nitnesses</b>		Defense	Defen	ise		No		No	Within one year.
		ses		examined		witnesses	witnes	ses	į.				
		cited	droppe d			cited	exami	ned					
	P.E	60	-	54	-	-	_	_	7				
												,	

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 21.05.2025.</li> <li>There are 10 accused in this case. Matter was taken up for two (2) dates in this month. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament.</li> <li>An application was moved on behalf of A-2 &amp; A-3 seeking directions for being supplied with the complete electronic record of the charge sheet and accompanying documents as the case file of the ld. Counsel for accused were damaged and destroyed. The CBI sought some time to verify the availability of the scanned copy.</li> <li>Perusal of the record suggested that whereabouts of two witness residing outstation were unknown. The court directed the CBI to trace the witnesses.</li> <li>One misc. application was disposed of in this month.</li> </ol>		Unavailability of the witness and documents.

पारस दलाल PARAS DALAI

To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi.

Rouse Avenue Libertal Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

### MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF MAY 2025.

1. Name of the Presiding Officer Sh. Paras Dalal

2. Designation : ACJM-01

3. Date since which posted in the Court : 26.10.2024 (A/N)

4. Total number of cases pending on the first day of the month : 18

5. Number of cases disposed in the month with details i.e. : 02

1) CT Case No. 09/2025, FIR No. 298/2020, PS. DBG Road u/s 156(3) Cr.PC.

Titled "Raghav Chadha Vs. Adesh Gupta & Ors." (Disposed of)

2) CR Case No. 12/2025, FIR No. 156/2024, PS. Vijay Vihar, u/s 188/34 IPC Titled "State Vs. Mohinder Goyel." (Decline to take Cognizance of offence)

6. Number of cases pending on the last day of the month: 19

Note\* Three cases are instituted in this month including one case is received by way of transfer.

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याचिक दण्डाधिकारी -01

र इन में प्रयोकना यात्रालय, नई दिल्ली Round Avenue Brattict Courts New Delhi

S. I. N.	CNR No. and Case Title		Statutes	No. of acc use d	or	Date of instituti on	Date of taking cognizan ce		Presen t stage of the case	pros	tails ecuti itnes	of ion s	Stat eme nt of accu sed whe ther reco rde d or not	def	ence ness	matter has been	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b)  Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal of the said case(s)
								ł.		s cite	tne r	ness exa nin		ce wit nes s	Defe nce witn ess exam ined							
1	22/19	Crimin al (Comp laint Case)	499/500 IPC	1	Former MP	04/01/13	08/01/13	19/12/1	Further Procee dings								Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19		Subject to vacation of stay.	31.05.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and tentative NDOH is 15.07.2025 and hence matter was	Hon'ble Supreme Court of India and matter would be expedited	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II-C), Vide order dated 22/04/19

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अनिधिवत मुख्यासिक वण्डाविकाम - ० : Adutional Chief Judicial Magatrale-01 गाउन मुक्तिम् विकानयामान्य, नई दिल्ली Rouse Avenue Bistract Courts, New Delhi

2	CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY NIRUPA M VS SMRITI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13		Further Procee dings			 	 ww	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	31.05.2025 for further proceedings and receipt of Order of the Hon'ble Supreme Court of India. Stay is still continuing on the trial and tentative NDOH is 15.07.2025 and hence matter was adjourned for	Hon'ble Supreme Court of India and matter would be expedited	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019,
3	ZUBIN IRANI  CNR No. DLCT12- 000017- 2021 &  Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & OTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	, 5	Sitting MLA / Sitting MP	21/01/21	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8	 				Order Dated 14/12/23, continued on subsequent dates and	Subject to decision on the petition U/s 482 Cr.P.C pending before the Hon'ble High Court of Delhi or vacation of stay order.	NDOH therein is 07.08.2025. In view	Orders of the Hon'ble High Court of Delhi and matter would be expedited once the stay	Stayed by the Hon'ble High Court and interim stay

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व उपडाधिकामी -01 व्याप्त से स्वतंत्रशासक -01 साउन के प्राप्ता वेप्याच्या नई दिल्ली ति उपलेश्य प्रस्ति है stric Courts, New Dethi

CNR No. DLCT12- 000052- 2021 & Ct	Court is 05.08.2025 and the interim orders had the interim orders had been continued. As vacation of stay.  Subject to vacation of stay.  Subject to vacation of stay.  Subject to vacation of stay.  Subject to vacation of stay.  Subject to vacation of been continued. As there was stay on the proceeding, no purpose would be expedited once the stay listing the matter every week. Matter be now week. Matter be now CRL.M.C.  2964/2021, vide order dated 24.11.21 and continued vide Orders dated 05.02.2024, 10.04.2024, 18.07.
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अतिरिक्त नु स्निन्दी के राज्य उत्तिकारी -01 Additional Omer School के greates 41 राज्य ऐक्चेन्यू किया ना यात्र्य, नई दिल्ली Rouse Avenue Biothick Courts, New Delhi

			T									Т	T-	1			 	Т		T	1
CNR No. DLCT12- 000094- 2022 & Cr Cases 17/2022 STATE VS RIPUL VERMA @ VIPUL & ORS FIR NO. 834/21, P.S. SHALIM AR BAGH	Crimin al	323/354/		Sitting MLA	(Origina I Date of Institutio n= 28/05/22 ) (Date on which case is received / Institute d in this court = 06/09/22 )	22/08/22	27/04/2 3 & 10/08/2 3 (Modifi ed Charge Framed)	Final Argum ents	21	10	11				5.0	06.25	Earlier, there were directions of the Hon'ble High Court of Delhi to post the matter subsequent to date fixed therein. However, is no such directions were passed.		Matter was listed on 07.05.2025, 17.05.2025. On 07.05.2025 PW11 was examined-cross examined and discharged. Ld. APP for the state stated that the witness i.e. MHC (M) is a formal in nature and requested to drop the said witness. Accordingly, witness was dropped. Prosecution has closed its evidence. Matter be fixed for statement of accused under sections 313 r/w 281 CrP.C. If the accused wishes to lead defence evidence, let the list of witness be filed on the NDOH, otherwise matter be fixed for statement of accused on 17.05.2025. On 17.05.2025. Statement of accused persons recorded u/s 313 Cr.PC. Accused persons stated that they did not wanted to lead defence evidence. Hence, DE is closed. Matter be fixed for final arguments on 05.06.2025.	Efforts made to list matter every week, however, witness has sought adjournments for last two dates. Unnecessary adjournments are avoided and all efforts are made to dispose of case expeditiously.	adjourned for four month i,e from 13.03.2024 to 24.07.2024 and now as no directions for adjourning the matter were received, the matter is being proceeded with.

1 3

इति दिवत मु जिन की का द्वारहाधिकारी -01 Additional (की में टॉटॉल Magistrate-01 राउन प्रेय-मू जिला द्वारान्य , नई दिल्ली Rouse Avenue Bistript Courts, New Delhi

अतिरिक्त पूर्वः क्रीयक द्रार इधियाम् -01 Adebbola Okel Adebe Magistras-01 महत्र विद्या क्रियाच्यात्रयः नई दिल्ली Rouse Avenus है smal Courts, New DeMi

CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022  RAVIND ER KUMAR VS DURGES H PATHAK & ANR	(Comp laint Case)	Cr.B.C	2	Sitting MLA	(Origina I Date of Institutio n= 15/01/21 ) (Date on which case is received / Institute d in this court = 28/10/22 )	1	26/04/2 3 & 29/04/2 3	Receip t of order, if any/ cross examin ation of CW1	2				Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	vacation of	Matter is 24.07.2025.	listed	Court of Delhi and	he No. 34587/23 of the Hon'ble High Court of Delhi, where the summoning order dated 19.01.2023 has been challenged and order dated 20.12.2023 both the parties have been given liberty to seek an adjournment before this Court till the next date of hearing. This interim order was reiterated in order dated 02.04.24, 10.09.24 and lastly on 20.02.25. The next date of hearing is now 17.07.2025 in Hon'ble High Court of Delhi. Now the matter is listed
																			before this court on 24.07.2025.

अनिरिक्त पुड्य न्यानिक दण्डाधिकारी -01 Add:tional Cylet Judicial Magistrate-01 राउन गेवन्य विकास न्यायानय नई दिल्ली Rouse Avenus E Sthat Courts, New Delhi

																1900 <u></u>			
DLC 0000 202 CA 7/2 8 ST KUI KUI & C FIR 372 F	ATE VS	Crimin al (State Case)	188/34 IPC	3	Sitting MLA	(Origina I Date of Institutio n= 21/10/21 ) (Date on which case is received / Institute d in this court = 07/07/23 )	10/12/21	28/08/2 3	Matter is re- listed for purpos e fixed	4	 	 		Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24, 26.11.24 and 17.03.2025	vacation of	Matter was not listed in May due to stay. Last date of hearing was 26.03.2025 and the next date of hearing is 01.08.2025.	Hon'ble High Court of Delhi and	Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023, dated 15/02/2024, 12.07.2024, 26.11.24 and 17.03.2025 interim orders have been continued till 01.08.2025. Now the next date of hearing here is 01.08.2025.
DLC 000 202 CR 12/ ST 9 AMA ULL KH FIR 272/ F Sha	VS ANAT	Crimin al (State Case)	186/189/ 353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	7	_		-	No		14.05.2025 for PE. Prosecution witness was served but he requested for adjournment on the ground that he is busy in law and order duty in Chandigarh. Summons issued to witness for NDOH. Matter be put up for PE on 03.06.2025.	adjournments are being given. Further all efforts are made to dispose of case expeditiously	Witnesses to be examined are from NIA and are posted out of Delhi, whose appearance requires repeated summons and at times dates of one week cannot be given.

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अतिरिक्त पूर्व्य व्यक्तिक उन्द्र विकास - 01 Additional Child Addition (Mag existe-01 राज्य श्वेन्यू विकास - त्या, वर्ष दिल्ली Rouse Avenue नेपायदा Court, New Seltin

CNR No. DLCT12- 000038- 2024 & CT Cases 02/2024  1 DIRECTO 0 RATE OF ENFORC EMENT (E.D.) Vs ARVIND KEJRIWA L	Crimin al Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting MLA	03.02.20 24	07.02.20 24	21.12.24	CE	2		-							_	31.07.2025	Matter was listed on unnecessary adjournments for further cross examination. On both dated i.e. 06.05.2025 Further all and 21.05.2025. CW2 discharged unexamined as he was cross examined in complaint case no. 4/24. The accused side shall inform on the NDOH the part of cross examination of CW2, is they wished to adopt from CT Cases 4/24. The argument qua the said adoption. Matter be fixed for consideration/ cross examination of CW2 on 02.06.2025.  Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of examende to dispose of one week both the side for non-availability of subject to complainant's witness or on Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.
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अतिरिक्त मुख्य न्यायक दण्डाधिकारी -01 Additional Chief Jacicial Magistrate-01 राउन प्रवेन्द्र किया न्यायालय, मई दिस्ली Source Avenue Eustrict Courts, New Dethi

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															1					Short dates	
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						]									Ì		- 1			adjournments	
														1			- 1			are being	
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																				efforts are	1
																				Matter was listed on made to	ì
CNR No.																				06.05.2025, 21.05.2025 dispose of	
DLCT12-												ĺ								for further cross case	
000082-																				examination. On both expeditiously	
2024 &			ł																	dated i.e. 06.05.2025 and whenever	
CT Cases			Ĭ									l								and 21.05.2025. CW1 possible date Dates are taken	by
04/2024 Crimin	200		Î																	partly cross examined of one week both the side for n	
-1	200 C=DC	6		00.00.00																and further cross is given, availability	of
1 DIRECTO Compl	Cr.P.C. r/w/s	1 3	/ILA	06.03.20 24	07.3.24	21.12.24	CE	2	-	-	-	-	-	1	-	-		=	31.07.2025	examination was subject to complainant's	
TRATE OF aint	174 IPC	l N	ALA	24									1							deferred at the request availability of witness or	on
EMENT Case)	1/4110		Ì																	of Ld. Counsel for the Counsels. personal request	
(E.D)																				accused. Matter be Further, counsel for accuse	d.
Vs			Ì														- 1			fixed for further cross whenever	
ARVIND											8	ł		1						examination of CW1 on matter is 02.06.2025. listed for	
KEJRIWA																				evidence,	
L	İ				;															witnesses that	
														d	1					may be	
1 1									. !		ì	ļ		ľ						examined on	
	1																			the same date	
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																				and they are	
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																				accordingly.	

अतिरिक्त पृथ्व गाविक दण्डाविकारी -01 Additional Cyc. उपरांतात Magistrate-01 राज्य के पूर्व का प्राचानया गर्ड दिल्ली Rouse Austrie है जाता Courts, New Delhy

15

1 DIRECTO 2 RATE OF ENFORC EMENT (E.D.)	190 (1) (a) Cr.P.C r/w/s 200 Cr.P.C., 1973 r/w/s 174 IPC	05.04.24 09.04.24 18.10.24 Compl ainant Eviden ce		On the both dated a adjournment sought b the complainant side a the witness was no	given.  Further all efforts are made to dispose of case expeditiously and whenever possible date both the side for non availability of subject to complainant's availability of some counsels.  Further, counsel for accused.  Further, counsel for accused.  whenever matter is listed for evidence, witnesses that
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अतिग्वित नुख्य याग्यिय दण्डाधिकारी -01 Additiona' Chief Judicial Magistrate-01 गड्ड ग्रेंबन कि न्यागलय नई दिल्ली वेट के महत्तक Sistinci Courts, New Delhi

CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024  DIRECTO RATE OF ENFORC EMENT Vs AMANAT ULLAH KHAN	Crimin al Compl aint Case)	0 (1) (a) NSS /w/s 223 NSS 208 BNS	Sitting	19.10.24	20.1.25	Matter be fixed for clarific ation, if any/ filing of written submis sion	1	_					September 2025	Matter was listed on 05.05.2025, 22.05.2025 and 29.05.2025. On 05.05.2025 matter was fixed for order on application u/s 230/231 r/w 94 of the BNSS filed by on behalf of the accused. The order was passed and said application was rejected and disposed of. On 22.05.2025 and 29.05.2025 matter was adjourned at requested of both sides. Both sides are at liberty to file written submission on or before NDOH. Matter be fixed for clarification, if any/filing of written submission on 07.07.2025 at 11:00 am. Date fixed with the connected matter where the issues involved are similar.  Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are examined.
									4					summoned accordingly.

সনিদিবন মুক্ত স্থানিত স্থানিত নি -01 Additional ( ) কিলে নি - citate-31 সভন্ন গ্ৰিম্ বিলাস্থান কম, নই নিল্লী Rouse Avenus Bistrict Courts, New Delka

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अनिरिक्त मुख्य न्याँचरा वण्डाप्रिकारी -01 Additional Chief Judicial Magistrate-01 गउज़ ऐवेन्यू किख ज्वायातय, नर्ष दिल्ली Rouse Avenus Bistrica Courts, New Delhi

_																Matter was listed on 08.05.2025 and 20.05.2025. On c.
155	CNR No. DLCT12- 000062- 2025 & CT Cases 06/2025 SATYEND AR JAIN VS. KARNAIL SINGH & ANR.	al Compl	210(1) and 223 of BNSS and u/s 356 r/w/s 3(5) BNS	1	Sitting MLA	06.02.25		Matter be fixed for clarific ation, if any/ order	3				_		30.09.202	os.05.2025, vide separate statement recorded of Ld. counsel for the complainant, the complainant side does not want to proceed against respondent no.2 and requested to drop proceeding against respondent no.2. In view of the statement, proceeding against respondent no.2 stands dropped. Amended memo of parties was filed and same was status are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to

अतिरिक्त मुख्य स्वार्टित द्वाइति वह एवं - १९ Additional Cross Joseph Magachase के गड़क हिंदेस्य विकार स्वायानस्य तोई दिल्ली Rouse Avenue Bistrict Courts, New Delhi

Page No. 14/21

		On 20.05.25 argument was heard on point of cognizance. Parties were at liberty to file written submission, if any. Matter be fixed for clarification, if any/ order on 02.06.2025.
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अनिरिवन मुख्य न्यायिक दण्डाधिकारी -01 Additional Chief Just cial Magistrate-01 गड़न गेवेन्यू जिला न्य यालय , नई दिल्ली ९०७२६ Avenus Bistric Courts, New Delhi

CNR No. DLCT12- 000080- 2025 & CR Cases 06/2025  1 STATE VS. VIKAS TANWAF & ORS. FIR NO. 298/2020 PS. DBG ROAD	Crimin al State Case)	188/269/ 147/148/ 149/427 IPC & 3 PDPP Act & 3 Pandemi c Act.	4	Sitting MP (One accused )	(Origina I Date of Institutio n= 07.09.22 ) (Date on which case is received / Institute d in this court = 27.02.25	29.04.23		compliance on behalf of al los/ Scrutir y o docum ents	31 f						_					record. Further, avail cour function pliance, the remaining statement u/s 161 CrPC in type written form is also sought to be placed on record. The status of supplementary chargesheet qua notices served to Instagram and Facebook is still pending and it is submitted that a in a variation with the service with the	en and no ecessary burnments being en. ther all orts are de to cose of editiously whenever sible date one week given, ject to ilability of insels. ther, enever ter is ed for dence, nesses that be mined on same date identified advance they are	Case has been received by way of ransfer in February 2025.
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Page No. 16/21

वर्षितिया पुरा किस्ति है है है वर्षिति है। Additions है (Second Regionate Of गड़त हेवेंच्यू किसा चाझालय, नई दिल्ली Rouse Avenus Pistrict Courts, New Debu

आंतिरिक्त मुख्य स्वाधिक रण्डाधिकारी -01 Additional Chief Judicial Magistrak-01 गउन एवेन्यू जिला स्वायानय, नई दिल्ली २०७७ Avenue Bistrict Coluts, New Delhi

CNR No. DLCT12- 000121- 2025 & Misc.Crl No. 34/2025  STATE VS. KAPIL SANGWA N@ NANDU. FIR NO. 191/2023 PS. MOHAN GARDEN	387,120	Matter be fixed for Appear ance and recordi ng of statem ent of process server		Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels.  Matter is listed for is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.
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अतिनिवत मृत्य स्वीत्य चार्ट जाती -01 Additional Chief Judicial ( क्रांकामी सहज् विक्यू किया के जाता, वह दिल्ली Rouse Avenue Bishall Courts, New Delta

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अनिग्वित बुग्रंग न्याचिच दण्डाधिकारी -01 Additional Chip/Judical Magistrate-01 राज्य रोजेन्यू विज्ञा न्यागानय , गई दिल्ली Rouse Avenue Bistrict Courts, New Dethi

अतिन्वित पुज न्यांनिक दण्डाचित्रामं -01 Additional Chief Julielis Magistrate-01 महत्र विवेन् प्रिया चाथात्मय, नई दिल्ली Pouse Assone Romat Courts, New Delhi

CNR No. DLCT12- 000150- 2025 & CT Cases 1 13/2025 a Crimin al Compl aint and U/s MITRA VS. NIRMALA SITHARA MAN  CASE)  Sitting MP  19.05.25  Sitting MP  19.05.25	Appera 2	Short dates given and no unnecessary adjournments are being given.  Fresh case was received by way of assignment. Same was checked and registered. Submissions heard on point of cognizance/issuance of notice to proposed accused. Matter was at the stage of cognizance and in compliance of first proviso to section 223 BNSS, the proposed accused is to be given opportunity of being heard. Accordingly, notice issued to proposed accused after filing of process fee on 12.06.2025.  Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.

Submitted Please

Forwarded Please:-

अतिरिवत मुद्धा निविक्त दण्डाधिकारी -01

Addition (Child Judicial Magistrate-01 गठन रेकन् किना न्यायोलय नई दिल्ली Rouse Avenue है।strict Courts, New Delhi

Prepared by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC, ND

Page No. 21/21

# ्र नेहा मित्तल NEHA MITTAL

अतिरिक्त मुख्य न्याधिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 कथरा मं ५०३, जीवजा तल Room No. 502, Fifth Floor राउज़ ऐवान्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub.: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref.: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of MAY, 2025.

Yours faithfully,

ACIM-03/RADC,

New Delhi/31.05.2025

अतिरिक्त पुद्धा न्यायिक ः अर्थः '3

Additional Chief Judicial Ide

राउन एवंन्यू जिला न्यायालय, नइ हिल्ली स्थितक Avenue District Courts, क्षेत्रक Desti

#### MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF MAY, 2025

1. Name of Presiding Officer: MS. NEHA MITTAL

2. Designation: ACJM-03, RADC, NEW DELHI

3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)

4. Total number of cases pending on the first day of the month: - 22

5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc. :Nil

6. Number of cases pending on the last day of the month: - 23

्र नेहा ित्याच्या श्रिद्धमान स्थापता अतिरिक्त मुख्य न्याधिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 क्रमरा नं. 502, पाँचवा तल Room No. 502, Fifth Floor राउन एवन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

- 1	CNR No. and Case Title	e	Penal statutes involve d	er	Date of Institutio n	Date of taking cogniza nce	Date of framing of charge	Present Stage	Pro Wit	ses dro	ion es	State ment of accus ed – wheth er recor ded or not ?	Detai defer witnes Defenc e witnes ses cited	nce	Date since when matter has been posted for final arguments	Whether there is any stay of proceedin gs ordered by superior court, if yes give details	Wh eth er any inte rim ord ers are exis ting in the mat ters	Expect ed date of dispos al of case.	Short summary of the work done in the said case (s) during the month	Action Plan formulat ed and the steps taken for expeditio us disposal of the said case (s)	Specific reasons, if any causing delay in disposal of the said case (s)
	CR NO 17/2019D LCT-12- 000141- 2019 STATE Vs	State Case FIR NO 76/201 4	323/354 /354C/1 53A/14 7/149/4 52/186/ 353/356 /143/15 2/506/5	Sitting MLA	29.09.14	16.07.16	17.07.18	Defenc e evidenc e	45	13	32	Yes	30	13	No	No	No	By Septem ber, 2025	On 07.05.2025  Order dated 30.04.2025 passed by the Ld. Revisionist Court i.e. Special Judge (PC Act), CBI- 24(MPs/MLAs	dates will be given and no unnecess	have been cited as defence witness



्र नेहा मित्तल
NEHA MITTAL
अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
कमरा नं. 502, पाँचवा तल

								Room	No. 502, F	ifth Floor		
SOMNA	09/427/							राउज एवेन्य	जिला न्याय	Cases RADIC, New	be	which 13
TH BHARTI	341/342				l 1			Rouse Avenue	District C	Delhi was received	granted.	witnesses
& ORS	/34 IPC									vide which the		have
& OKS										Revision petition	all efforts	
								1			are made	
1 1 1		1 1 1			i i					19-11-2024 and	to dispose	d.
		1 1							ř.	27.11.2024 has been	of case	1
		1 1 1					1			allowed.	expeditio	1 1
				İ	l		1		1	Accordingly matter	usly.	1 !
										was adjourned for		1
					1					D.E for 19.05.2025.		1 1
					]						]	1
								1		On 19.05.2025		1 1
1 1					1							1 1
1 1				1	l i	1	1	1		An application filed		1 1
										on behalf of the		
1 1					l i			1		accused Hemant Saini		1
1					l					for seeking No		1 1
										Objection for renewal	ļ	1
				,						of Passport was		
							1	ľ		disposed off.		1
			1 1							Another application		
					l i				1	was filed on behalf of		1
1 1							1			accused No 1 for		
						ļ				summoning of		1
					1 1	į.				witnesses in terms of		
1			1				,			order dt 30.04.2025		1
						a a	1 1		ľ	passed by the court of		ļ.
							1			Dr. Vishal Gogne,		1
		1 1								Ld. Special Judge	6	ļ
										(PC Act CBI-24 and		
1. 1			+							same was allowed.		1
										Matter was adjourned		
									1	for 28.05.2025 for		
1 1								1	1	D.E.		1
		1 1 1										
									1	On 28.05.2025		

Selection of the select

																				Three defence witnesses namely DW Sh. Pawan Kumar, Intezar Hussain and Tilat Ahmad were examined, cross-examined and discharged. BWs have been issued against absentee witnesses i.e. DW Sh. Nizamuddin, Ms. Atishi, Sh. Tarun Kardam, Sh. Javed Hussain, Ms. Sararwathi Kalyani Prabodth Gaur and Accused Badal Khan for 09.06.2025.		
2.	CR NO 4/2024 DLCT- 12- 000085- 2024  STATE VS RITABR ATA BANERJ EE & ORS	State Case FIR NO 57/201 3	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17	_	Charge	20	-	_	-	-	_	_	No	No	one year, if the parties fail to get the FIR quashe d in	On 06-05-2025  It was submitted by Ld. Counsel for accused no 1 that the quashing petition has been filed before the Hon'ble High Court of Delhi vide diary No 24955758/2025 and the same was listed for today, accordingly matter was adjourned for status of quashing petition 16.05.2025.	No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short	There is possibilit y of the present matter being quashed as the parties have settled the case.

अतिरिक्त मुख्य प्रामिक दण्डाधिकारी-03 Addimina! Chief Judicial Magistrate-03 गडन एकन्य जिला न्यायालय, गई दिल्ली "Rouse Avenue District Courts, संक्रक Dashi

																	On 16.05.2025  It was submitted by Ld. Counsel for accused no 1 that the quashing petition has been filed before the Hon'ble High Coun of Delhi and NDO is 24.07.2025, accordingly matter adjourned for 01.08.2025.	than a week. The witness t having H similar roles	
3.	CT N0 15/2019 DLCT- 12- 000215-	Compl aint Case	500 IPC	1	Former CM	05.03.19	01.05.19	_	Notice U/S 251 CrPC	2	-	 -	-	1	 The Hon'ble Supreme Court has directed	to vacatio n of interim	On 20,05.2025  As proceedings in to present matter have been stayed by the Hon'ble Supreme	Short dates will be given and no	The Hon'ble Supreme Court has

अतिरक्तिभाखा ज्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 राज्य ऐवेन्यू जिला न्यायालय, नई दिल्ली enue District Courts, New Delhi

VIKAS SANKRI TYAYA N @ VIKAS PANDEY Vs ARVIND KEJRIW AL													this Court to not proceed with trial till further orders.		(Crl) No. 2413/2 024 pendin g	Court & no tentative date of listing is reflected on the website of Hon'ble Supreme Court, matter has been adjourned for 10.07.2025	adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	directed this Court to not proceed with the trial till further orders.
GAJEND ER SINGH SEKHA WAT VS ASHOK GEHLOT	Compl aint Case	500 IPC	1	Former CM	04.03.23	04.03.23	_	Argum ents on framing of Notice and argume nts on applicat ion U/s 91 CrPC	2	4	-		Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No	Yes		Hon'ble High Court of Delhi, interim order of stay has been continued till next	be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose	Directions have been passed by the Hon'ble High Court of Delhi to this Court to adjourn the matter to a date later than the date fixed by the Hon'ble High Court of

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ANTIPOLITY OF THE THE PROPERTY OF THE PROPERTY

																35172/202 3 & Crl M.C. No 9402/2023				Delhi in Crl M.A No 35172/20 23 & Crl M.C. No 9402/202 3
5.	CR NO 12/2022 DLCT- 12- 000073- 2022 STATE Vs VASU RUKHA R & ORS	State Case FIR NO 200/22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22		Argum ents on Charge /further proceed ings	41		-		-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & Crl M.C. No 3077/2023	to order of Hon'bl e High Court of Delhi where the	Matter was not listed in May 2025. Order dated 04.04.2025 passed by Hon'ble High court of Delhi was filed whereby the interim order has been continued till the NDOH i.e 21.07.2025, accordingly matter was adjourned for 02.08.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Proceedi ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 23 & Crl M.C. No 3077/202
6.	CT NO 17/2019 DLCT- 12- 000221- 2019 IMRAN HUSSAI	Compl aint Case	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscell aneous Appear ance	3	-	3	-	1	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No	to the	present mater have been stayed by Hon'ble High Court of Delhi.	and no unnecess ary adjournm ent shall	Proceedi ngs Stayed by Hon'ble High Court in Crl MC No

विक्रीतिक पुरा सायिक दण्डाधिकारी-03
Additional Chief Judicial Magistrate-03
का इन ऐंक्यू जिला न्यायालय, नई दिल्ली
Nonus District Courts, New Demi

	N VS VIJENDE R GUPTA & ORS															833/2021		g in the Hon'bl e High	Hon'ble High Court of Delhi, the interim order has been continued and NDOH is 06.08.2025 before Hon'ble High Court of Delhi, accordingly matter is adjourned for 18.08.2025.	Further all efforts are made to dispose of case expeditio	833/2021
7.	CT NO 13/2019 DLCT- 12- 000211- 2019 SATYEN DAR JAIN Vs MANJIN DER SINGH SIRSA & ORS	Compl aint Case	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021		to outcom e of Crl	On 22.05.2025  Proceedings in the present matter has been stayed by Hon'ble High Court of Delhi and NDOH before Hon'ble High Court is 15.09.2025. Accordingly, matter was adjourned for 20.09.2025.	dates will be given and no unnecess ary adjournm ent shall be granted. Further	Proceedi ngs Stayed by Hon'ble High Court in Crl M.C. No 1746/202
8.	CT NO 18/2019 DLCT- 12- 000225- 2019  DR SUBRA MANIA M SWAMY	Compl aint Case	403/406 /420/12 0ь IPC	7	Sitting MP	14.02.13	12.07.13	-	PE	2	 	-	-	-	-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021	Yes	to the outcom e of Cri MC No. 578/20 21 pendin g in	Matter was not listed in MAY 2025. Present complaint has been stayed by Hon'ble High Court and NDOH is 28.07.2025 before the Hon'ble High Court of Delhi. Accordingly matter is adjourned to 02.08.2025.	and no unnecess ary adjournm ent shall be	Stayed by Hon'ble High Court in Crl MC No 578/2021

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	Vs SONIA GANDHI & Ors													e High Court of Delhi.		are made to dispose of case expeditio usly.	
9.	CR NO 2/2019 DLCT- 12- 000017- 2019 STATE Vs AMANA TULLAH KHAN & ORS	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	-	Charge (Order on charge already passed)	71			-	In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5	to the order of Hon'bl e High Court, where the	Matter was not listed in MAY 2025. Interim stay order has been continued and NDOH is 08.07.2025 before Hon'ble High Court of Delhi. Accordingly the matter is adjourned for 14.07.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.

अति विसे विश्व स्थानित Jud. Additional Chief Jud. भाउन (त्वास्त्र जिला स्थान) अध्यक्षक Avenue District Courts, servicum hi

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23/2019	Complaint Case 499/500 IPC	1 Sitting MP	03.11.18 21	.01.19	Argum ents on Notice U/S 251 CrPC	7							Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024		to the outcom e of by the Hon'bl e Supre me Court in the matter bearing SLP	Present matter has been stayed by Hon'ble Supreme Court. It was submitted by Ld. Counsel for accused that the	and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Hon'ble Supreme Court
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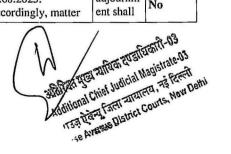
Additional Chief Justice Courts, New Dethi

11.	CT NO 10/2019 DLCT- 12- 000193- 2019 SIDDHA RTHA SINGH Vs PINAKI MISHRA	Compl aint Case	499/500 IPC	1	Sitting MP	15.03.19	15.03.19	-	Framin g of Notice U/S 251 CrPC	1		1			 	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019		to the outcom e of Crl MC No. 2595/2 019 pendin g in Hon'bl e High Court of	On 19.05.2025  It was stated by Ld. Counsel for the accused that stay on the proceedings in the present case has been extended by the Hon'be High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for 15.09.2025, awaiting for further order of Hon'ble High Court of Delhi.	and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio	Hon'ble High Court in Crl MC No 2595/201 9
12.	CT NO 16/2019 DLCT- 12- 000217- 2019  RAJIV BABBAR Vs ARVIND KEJRIW AL AND ORS	Compl aint Case	499/504 1/500/3 4 IPC	4	Former MLA	21.01.19	05.02.19	_	Argum ents on Notice U/S 251 CrPC	8	_	3	-	_		Yes, Proceedin gs Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279/ 2024	-	to the outcom e of SLP no.132 79/202 4 pendin g in	On 20.05.2025  Proceedings in the present matter have been stayed by the Hon'ble Supreme Court of India and matter was not listed on 21.04.2025 and the tentative date is 15.07.2025.  Accordingly matter was adjourned for 19.07.2025 for awaiting further orders of Supreme	be given and no unnecess ary adjournm ent shall be granted. Further all efforts	Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.13279 /2024 dt 05-10- 2024

आति हैं में हैं स्वाधिक त्यं इधिकति -03 Artificial Chief Judicial Magistra -03 Artificial Chief Judicial Magistra -03 विकास किला स्वाधिक स्वा

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																		Court of India.	usly.	
11/2 DL 1 0000 20 SID: RT SIN	T NO 72019 CCT- 12- 0195- 019 DDHA FHA NGH Vs NAKI SHRA	Compl aint Case	499/500 IPC	1	Sitting MP	17.12.18	15.01.19	_	Framin g of Notice U/S 251 CrPC	1	-	-			Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201	Yes	to the outcom e of Crl MC No. 2617/2 019 & MA No 10470/ 2019 pendin g in Hon'bl e High	On 19.05.2025  It was stated by Ld. Counsel for the accused that stay on the proceedings in the present case has been extended by the Hon'be High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 08.09.2025, accordingly matter is adjourned for 15.09.2025, awaiting for further order of Hon'ble High Court of Delhi.	adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio	Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19
44/2 LC7 001 20	T NO 2019D T-12- 1167- 019 ENDE	Compl aint Case	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6	-	 1	-	_	 Yes, Proceedin gs Stayed by Hon'ble High Court in	Yes	to the	On 13.05.2025  Matter has been stayed by the Hon'ble High Court & NDOH is 25.08.2025. Accordingly, matter	Short dates will be given and no unnecess ary adjournm ent shall	Stayed by Hon'ble High Court in Crl MC No



	R GUPTA Vs ARVIND KEJRIW AL AND ANR												Crl MC No 6508/2019	g in Hon'bl	is adjourned for 02.09.2025 awaiting for further orders of Hon'ble High Court of Delhi.	be granted. Further all efforts are made to dispose of case expeditio usly.	6508/201 9
15.	CT NO 25/2021 DLCT- 12- 000089- 2021 AAM AADMI PARTY VS VIJENDE R GUPTA	Compl aint Case	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21	 Misc./ Appear ance (Order on Summ oning passed on 29.06.2 022)	6	5	_		The petition regarding quashing of summoning order passed by this court is pending before the Hon'ble High Court and as per the order dated 05.09.202 2 of Hon'ble Delhi High Court, the Hon'ble Delhi	to the outcom e of Crl MC No. 3467/2 022	in MAY 2025. Matter has been stayed by Hon'ble High Court of Delhi & NDOH is 25.07.2025. Matter was adjourned for further proceedings on 31.07.2025 for awaiting further	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	been

अतिरिक्त कृष्टिक्त स्पर्वाधिकारी-03 ग Chief Judicial Magistrate-03 निजला न्यायालय, न

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									E						-		High Court has adjourned the matter for 08.02.202 4 and the interim orders qua the appearan ce of the petitioner have been continued till the Hon'ble High Court of Delhi for 04.11.24.					High Court of Delhi in Crl MC No 3467/202 2. Only interim relief that has been granted to the accused is that he shall be granted exempti on from appearin g through duly authoriz ed counsel.
16.	CR NO 13/2024 DLCT12- 000275- 2024 STATE VS	State case FIR NO 38/200 6	147/148 /149/18 8/332/3 4 IPC	1	-	21-05- 2008	21-06- 2008	01-08- 2018	Judge ment	19	4	14	yes	-	•	-	-	-	025	On 02.05.2025  Matter was listed for D.E. However, no witness was present. Accordingly, the matter was adjourned for D.E. for 13.05.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted.	Sometim es adjournm ents have to be granted under compelli ng circumst

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Additional Chief Juc
প্রান্তির বিলা আন
ভিক্তিত Avenue Relates Courts, New Denni

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DA	1 1											0 12.05.2025	Further	ances
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RAJAP										1		Process issued against	to dispose	availabili
TI		1 1		Į.		1 1		1		1		DWs were received	of case	ty of the
	1 1			ľ				1		1	į,	back with the report		counsels
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ì	1 1				1 1				1	1		record has been		accused
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1				1	1 1			ļ	l			Kumar was		miscellar
1	1	1				1 1			1			summoned for		eous
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1	1			1	1 1	1			ļ			Inspector Sachin		
			1 1	1	1 1		1				ŀ	Kumar that all the		
i				1		i i				1		record pertaining to		
												the Year 2006 has		
- 1							1					already been		
ł				}	1 1					1		destroyed.		
i	1			ì						1		No other witness was		
1							1			1		to be examined on		
ł		1			1 1	1 1						behalf of accused.		
1	1 1			1		i i	i			1		Accordingly, D.E.		
İ	1 1			ì		1				1		was closed. Matter		
	1 1			1	i i	1 1					1	was fixed for final		
	1 1						1					arguments on		
1						1	į					30.05.2025.		
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								1	9	1		Final arguments		
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Additional Chief Judicial Magistrate 93
Additional Chief Judicial Magistrate 93
मजब केले जिला न्यायालय, नई दिल्ली
मजब केले जिला न्यायालय , नई दिल्ली

																	judgment on 28.06.2025.		
17	CR/16/2 024 CNR NO DLCT1 2- 000371- 2024 STATE Vs YOGE NDER CHAN DOLIA	State case	210(1)  / 223  IPC	2	Sitting MP	07-12- 2024	17-10-2023	03-05-2025	Prosec ution Eviden ce	17	-	-	not		-	-	On 03.05.2025  Detailed order on charge has been passed. Accused has been discharged U/s 186 IPC and prima facie case offence punishable U/s 341/353/356/34 IPC was made out of against the accused. Charge was framed against the accused. Summons were issued to the complainant for evidence for 22.05.2025.  On 22.05.2025  No witness was present. Matter was adjourned for P.E. for 03.07.2025.	to dispose of case expeditio usly.	adjournm ents have to be granted under compelli ng circumst ances

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18 CT Cases/8/ 2025 DLCT1 2- 000071- 2025 SHIV KUMA R SAXEN AVS ARVIN D KEJRI WAL AND ORS.	aint Case	156(3) Cr.P.C.	3	Former	9	Misc. appear ance	-	-	-			*		the complainant was released to the IO on his application. It was submitted by IO that the CD (containing the photographs alongwith section 65B certificate )is	ent shall be granted. Further all efforts are made to dispose	adjournm ents have to be granted under compelli ng circumst ances due to non
WAL AND														released to the IO on his application. It was submitted by IO that the CD (containing the photographs alongwith section 65B certificate )is required to be sent to		persons. Filing of miscellan eous applicati
														FSL for further investigation. Matter was adjourned for filing status report on 23.05.2025.		
											,			On 23.05.2025 Status report has been		

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																		C. C op th N is	cled as per which the CD has been sent to CFSL for expert pinion and result of the same is awaited. Notice has been saued to the Director, FSL for 9.06.2025.		
199	CR Cases/3/ 2025 DLCT1 2- 000070- 2025 STATE Vs MANJE ET SINGH AND OTHE RS	State Case FIR NO 49/201 3	147/14 9/188/ 427IP C	10	Sitting MLA	06-09- 2014	06-09-2014	09-09- 2019	S.A.	12	-	9	yes	-	-	-	No	P Si A R W ed d R W O C P W e d d A A A A A A C C C C C C C C C C C C	W-6 SI Devender lingh. PW-7 W/SI Anita Rani and PW-8 Retd. SI Ghisa Ram were examined, cross	dates will be given and no unnecess ary adjournm ent shall be	adjournm ents have to be granted under compelli ng circumst ances due to non

अतिरिक्त)मुख्य न्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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1	1	1		1	1											1 1	accused Baljeet Kaur		
1 1				l l		1		1			1						Khalsa @ Daljeet		
												1					kaur Khalsa through		
1	1		ŀ							1							concerned SHO		
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अतिरिक्तम्बुख्य न्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ल्ये Rouse Avenue District Courts, New Desid

Г.			NATIONAL PROPERTY.	Γ.																		
20	CR	State	186/35	1					P.E.	17	-	-	-	-	-	e. <del>-</del> e	-	-	-	On 07.05.2025	Short	Sometim
1	Cases/5/	Case	3/352/		MLA	4	17	25							l						dates will	es
	2025	FIR	427IP												1				F	It was submitted by	be given	adjournm
	DLCT1	NO																		Ld. Proxy Counsel	and no	ents have
	2-	123/20	C		1										1		i			for the accused that as	unnecess	to be
	000078-	12												1	1					per instruction	ary	granted
1	2025																				adjournm	under
1	STATE														į						ent shall	compelli
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-																				point of charge were	granted.	circumst
	PRADH						1													to be made.	Further	ances
1	UMAN		i	i						I			1	į							all efforts	due to
	RAJPU														Ì							non
1	T													}						point of charge were	to dispose	availabili
			1												1					heard on behalf of the		ty of the
																				State. Now matter is	expeditio	counsels
1		i i								i										fixed for 14.05.2025	usly.	or the
			i																	at 2:00 P.M. for order		accused
															ļ					on charge.		persons.
	1 1																					Filing of
	i i																			On 14.05.2025		miscellan
	,														ļ							eous
																				Detailed order on		applicati
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1	Ì		!																	Accused has been		
1			1												ľ					discharged u/s 186		
1																				IPC and prima facie		
Ì																				case for the offence		
			i																	punishable U/s		
													-		1					332/353/127/447/34I		
								1							(4)					PC is made out		
								1												against the accused.		
																				Matter was adjourned		
1		ľ	1														9)			for framing of charge		
		ŀ																		to 22.05.2025.		
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अतिस्युत् मुख्य न्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गाउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouso Avenue District Courts, New Dolhi

																		On 22.05.2025  As accused appeared through V.C., matter was adjourned to 27.05.2025 for framing of charge with direction to the accused to appear physically.  On 27.05.2025  Charge was framed against the accused to which he plead not guilty and claimed trial. Matter is listed for P.E. on 01.07.2025.		
2   1   2   0   2   S   N   N	Cases/9/ 2025 DLCT1  200108- 2025 STATE /s SWATI MALI WAL	Case	74/86 JJB(ca re & Protect ion) Act	2	Sitting MP(At the time of Compl aint case filed)	10.03.202 17	28.07.20 17	28.04.20 25	P.E.	12	-	5	-	-	-	·	7	CW-1 Complainant/ Inspector Satyabir Singh was examined- in-chief and his cross- examination was	and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	adjournm ents have to be granted under compelli ng circumst ances due to non

अतिरिक्त मुख्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 गउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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													On 16.05.2025	accused
1 1		1 1	1	1 1					1	1	1	1		persons
					1		1	ļ ;		1	1	1 1	CW-1, complainant/	
			İ	l i			1			1			Inspector Satyabir	i
											4		was cross-examined	į.
		1 1	+		1	1 1					1	1 1	and discharged. CW-	
								1					2 Sh. Faheem Ahmad	
						1 1		1				1	was examined, cross-	
		1 1					+						examined and	1
			4	1				1	17		1		discharged. Summons	ľ
	1 1									Į.	ì	1 1	were issued to	l
				1							1		witnesses mentioned	
	1		ĺ				l l			1			at Sr. no 7 & 8	
				+ 1							1		through SHO and to	
1 1	i l											1	Shalender and Asif	
				1			-		1		1		khan through DCP	1
				1								1 1	for 27.05.2025 for	
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		l i		1	t						1	1		ĺ
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		4-	1	1 1								1 1	CW-3 Amit Kumar,	
1 1	1 1		r						di:			1	CW-4 Arnim	
				1 1			i			i.	1	1 1	Aggarwal and CW-5	
	1						ŀ			1		1 1	Shailendear Singh	
		1 1		1	,						1		examined, cross-	
													examined and	
		1 1		1						1	1		dishcharged.	
1	1 1			1 1							1		CW Asif Khan was	
	1												unserved through	
				1									DCP and hence, he	
				1 1				1			4		was dropped from list of witnesses.	
	1 1	1 1							į.				Matter is listed for	
				1 1	1						1		remaining CE on	
	1 1			1					1				09.06.2025	
													09.00.2023	

अतिरिक्त मुख्यस्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

		4.500.50	1/2/0201		CERTIFICATION OF STREET		 -													
22   CR No	State	188/14	10	5	09.04.202		Charge	8	-	-	-	-		-		-	-	On 13.05.2025	Short	Sometim
10/2025	Case	5/34		Sitting	5	25													dates will	es
DLCT1		IPC		MPs,														Regular Court bail	be given	adjournm
2-		IFC		4														was granted to the	and no	ents have
1				Former														accused persons and	unnecess	to be
000123-		1		MPs,				1										their bail bonds were	ary	granted
2025				& 1														accepted.	adjournm	under
				Vice														Copy of charge-sheet	ent shall	compelli
STATE				Preside									į					was supplied to the	be	ng
Vs				ent,														accused persons.	granted.	circumst
DEREK				TMCP														Matter was fixed for	Further	ances
O'				i				1										scrutiny of documents	all efforts	due to
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BRIEN		!																charge on	to dispose	
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1 1																				counsels
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						į												Counsel for accused		miscellan
1		!																persons, accordingly,		eous
1 1																		matter was listed for		applicati
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																		on 29.05.2025		
1 1																	ľ	On 29.05.2025		
1 1																				
															er .			An application U/s		
																		250(2) BNSS was		
																		filed on behalf of		1
																		accused Derek		
																		O'Brien, Saket		
																		Gokhale, and		
1																		Sagarika Ghosh		
																		seeking their		
					2										/.	/		discharge.		
															/1	7		Time has been given		
	L														(W	ــــــــــــــــــــــــــــــــــــــ	<u>/</u>	to the State for filing		

अतिरिक्त मुख्ये ज्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Dalhi

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								,										reply to the said application. Matter is listed for argument on the discharge application/arguments on charge on 02.07.2025.		
2	3 CR No13/20 25 CNR- DLCT1 2- 000154- 2025 STATE Vs Udit Raj	State Case	223(a)/ 3(5)B NS	01	Ex- MP, Lok Sabha	5	-	Miscell aneous Appear ance	4	-	-	-		-	-	•	-	On 21.05.2025  Fresh chargesheet was received by way of assignment. Notice was issued to IO/ASI Sanwaliya Ram for 27.05.2025  On 27.05.2025  Submission on the point of cognizance were heard. The video footage were played in the court in presence of IO. Matter is listed for orders on the point of cognizance on 05.06.2025	and no unnecess ary	There is no delay till date as matter has been freshly filed only 10 days ago.

Prepared by:

AHEMADT

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ACJM-03\_M-P'./M.L.A Cases Rouse Avenue Court Complex, Delhi अतिरिक्त मुख्य न्यायिक दण्डाधिकारी-03 Additional Chief Judicial Magistrate-03 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPS & METASIA REPORT FOR THE MONTH OF MAY 2025 VAIBHAV CHAURASIA

: 21 cases

: SH. VAIBHAV CHAURASIA

2. Designation : ACJM-04

1. Name of Presiding Officer

3. Date since which posted in the Court : 26.10.2024 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.01.2025) : 23 cases

5. Number of cases pending on the Last day of the month

अतिरिक्त मुख्य न्यायिक दण्डाधिकार्ग 04 Additional Chief Judicial Magistrate-04 कमरा नं. 503 पाँचवा तल,

Room No. 503, Fifth Floor

राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

S	io.	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of accu sed	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking congnizance	Date of framing of charge	Present stage	Wit nes ses cite	nes ses	Wit nes ses exa min	her recor	Detai defe witne Defen ce witne sses cited	nce esses	Date since when matter has been posted for final argumen ts	is any stay of procee dings ordere d by superio r court, if yes	The execution of the second second	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
		000220-2024	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Argume	NA	NA	NA !	NA	NA	NA	NA	give details No	No	Matter stayed by Ld. Sessions Court, RACC.	proceedings have been stayed by Hon'ble Sessions Court till 07.05.25 so matter re-	are taken by giving shortest possible dates for expeditions disposal of the case.	pertains to the 2020 North East Delhi Riot Case

(Ahlmad)

अतिरिक्त मुख्य न्यार्थिक दण्डाधिकारी-04 AddRional Chief Judicial Magnstrote-04 राङ्क ऐकेन्द्र जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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2.	I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.		28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	03 wit nes ses wer e exa in pre- char ge evid enc e	Not Recor ded		Yes  Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was renotify for 10.09.2025.	case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
3.	I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK	CT. C. NO. 55/2019	U/S 276B/278B/2 78E OF IT ACT, 1961	3	One of the accused persons is a sitting MP	14.02.2019	28.02.2019	<b>-</b>	Argume nts on charge and awaitin g orders of Hon'ble High Court	3	 03 wit nes ses wer e exa min ed in	Not Recor ded	 	 Yes Vide order dated 26.05.2 022, the proceed ings before this	order dated	Court of	undersigned was on leave. a copy of order dated 16.04.2025 of	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

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अतिर्गिवत गुर्श्व न्यायिक दण्डाधिकागै-04 Activismal Chief Judicial Magrs:--१०-०४ गंउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delini

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NAGAR (DIRECTOR) &ROOP KISHORE MADAN								of Delhi.			pre- char ge evid enc e					Court were stayed by Hon'ble High Court of Delhi.			been given for continuation of interim order till the next date of hearing i.e. 03.09.2025.  Accordingly, matter was renotify for 10.09.2025.		
	CT. C. NO. 54/2019	U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15		the accused persons is a sitting MP	14.02.2019	28.02.2019	-	Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3			Not Recor ded				Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Vide latest order dated	the order of	On 09.05.25, undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025.  Accordingly, matter was renotify for 10.09.2025.	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
5. DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK NAGAR	CT. 56/2019	U/S 200 Ct.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13		Sitting MP.	19.04.2018		15.04.2	argume nts and awaitin g orders of Hon'ble High Court of Delhi	2		2	Recor ded		02 witn esse s were exa mine d	01.06.202	Yes  Vide order dated 31.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.		the order of Hon'ble High Court of Delhi	undersigned was on leave. a copy of order dated 16.04.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have been given for continuation of interim order till the next date of hearing i.e. 03.09.2025. Accordingly, matter was renotify for 10.09.2025.	disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
6. DLCT12- 001351-2019, MANISH	CT. C. NO. 51/2019	U/S. 499/500/34/3 5 IPC	6	Yes	22.07.2019	22.08.2019		Framin g of notice	7	-	3 wit nes	Not Recor ded	-			Yes Vide order	Yes	the order of	On 27.05.2025, a copy of order dated 23.05.2025	will be taken for	Stay of proceedings by Hon'ble High

Locur (Ahlmad)

अतिरिक्त मुख्य न्याधिक मण्डाधिकारो - १४ Addkional Chief Iddicial Mag.s. '''०-१४ राउज़ ऐवेन्यू विला न्यायालय, नर्डे हिल्ली Rouse Avenue District Courts, New Delhi

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SISODIA VS. MANOJ KR. TIWARI (MP), PARVESH SAHIB SINGH VERMA(MP), HAS RAJ HANS(MP), HARISH KHURANA, VIJENDER GUPTA(ML A), MANJINDE R SINGH SIRSA(MLA)								and awaitin g orders of Hon'ble High Court of Delhi		ses wer e exa min ed in pre- sum mo nin g evid enc e.			dated 23.11.2 023, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.		Court of Delhi	of Hon'ble High Court of Delhi was received through counsel whereby directions have been given for continuation of interim order till the next date of hearing i.e. 09.09.2025. Accordingly, matter was re- notify for 15.09.2025.	case after vacation of	Court of Delhi
7. DLCT12- 001350-2019 ZEE MEDIA CORPORATI ON LTD. VS. MS. MAHUA MOITRA	CT.C. NO. 50/2019	U/S. 499/500 IPC	1	Former MP	19.07.2019	02.08.2019	10.01.	Post notice complainant's evidence and awaiting orders of Hon'ble High Court of Delhi	2	wit	Not Recor ded		 Yes  Vide order dated 07.01.2 021 and 06.04.2 021, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble High Court of Delhi that he would not get with the ses examin ed before the Trial Court.	Yes  Vide order dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertakin g given by Ld. counsel for respondent that he would not examine any witness before this Court till next date.	the order of		will be taken for expeditious disposal of the case after vacation of	Undertaking given by Ld. Counsel for complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.

Carrier (Ahlmad)

अतिरिक्त मुख्य न्यास्कित रण्डाच्यिकारी-८३ Additional Chief Judicial Magis:: १०.०४ राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

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8.	DLCT 12 000028-2021 Delhi Jal Board VS. Adesh Gupta &Otrs.	CT.C. No. 5/2021	U/s 499/ 500/34/35 IPC	4	Two accused persons are sitting MLAs.	18.03.2021	06.04.2021		Framin g of of ontice and awaitin g orders of Hon'ble High Court of Delhi.	9		4 wer e exm ined in pressum mo nin g evid enc e	Not Recor ded			 Yes  Vide order dated 18.12.2 021, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide order dated 05.08.2022 and 01.11.2023 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 15.05.2025 copy of order dated 08.05.2025 of Hon'ble High Court of delhi is received through e-mail , whereby the said matter has been re- notified on 02.09.2025 matter was re- notify for 09.09.2025.	disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
9.	DLCT 12 000080-2021 Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	ī	Former MP	16.11.2021	01.12.2021		Framin g of noticea nd awaitin g orders of Hon'ble High Court of Delhi	4	-	4 wit nes ses wer e exa min ed in pre-sum mni ng evid enc e	Not Recor ded			 Yes  Vide order dated 04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Dolbi	Yes Vide latest order dated 21.08.2024 of Hon'ble High Court of Delhi	Depends upon the order of Hon'ble High Court of Delhi	On 05.05.2025 Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 26.08.2025.the reader of the court also verified the same from the official website of Hon'ble High Court of delhi. Matter was renotify for 30.08.2025	expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi
10.	CNR No. DLCT12- 000057-2021, CBI Vs. Arvind Khanna	Cr.C No. 2/2021 R.C.No.AC-I- 2007-A 0003	Sec 23 (1) r/w section 4 (1) of Foreign Contribution (Regulation Act, 1976	1	Former MLA	14.12.2010	05.07.2011		Supply of docume nts and awaitin g orders of	17			Not Recor ded	-	-	 Vide order dated 08.12.2 022 of	Yes Vide latest order dated 28.08.2024 of Hon'ble High Court	the order of Hon'ble High Court of	Matter was not listed in May. Vide order dated 07.03.2025, Hon'ble High Court of Delhi has extended interim	Appropriate steps will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi

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अतिग्वित पुख्य न्यायिक दण्डाधिकागे - ०३ Addkional Chief Judicial Mayssi १८-०४ राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

	,							- !_	Hon'ble High Court of Delhi					Hon'ble High Court of Delhi whereb y Trial Court was directed to adjourn the proceed	of Delhi		stay order till next date i.e. 16.07.2025. Accordingly, directions have been given to file the copy of the said order on the next date i.e. 24.07.2025.		
11.	CNR No. DLCT12- 000074-2022, State Vs. Hidyatullah & Ors	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting MLA	28.07.2022	01.08.2022	-	Scrutint y of docume nts, argume nt on the point of charge and awaitin g orders of Hon'ble High Court of Delhi	28		Not Recor ded		yes Vide order dated 13.09.2 022, 19.10.2 022 and 04.09.2 023, 19.03.2 024 Hon'ble High Court of Delhi has given directio ns for Trial Court proceed ings	Yes  Vide latest order dated 08.10.2024 of Hon'ble High Court of Delhi	Court of	bailable warrants issued against accused Amanatullah khan for next date of	disposal of the case after	proceedings by Hon'ble High

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अनिग्वित मुख्य न्यायिक दण्डाधिकारी-८४ Add&ional Chief Judicial Magns:--१०.०४ राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New DeliN

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12.	DLCT12- 000078-2023, Manjit Singh GK Vs. Manjinder Singh Sirsa	Ct. Cases:- 09/2023	Sec. 500 IPC	3	Former MLA	19.05.2023	22.05.2923	06.12.2 023	Stateme nt of accused under section 313 of Cr.P.C.	5		05 wit nes ses wer e exa min ed, cros s exa min ed and disc har ged.	Not Recor ded	-	-	 No	No	Depends upon the order of Hon'ble High Court of Delhi	Matter was not listed in May 2025.Vide order dated 24.02.2025, Hon'ble High Court of Delhi has extended interims tay order till next date i.e. 24.07.2025. Accordingly, matter adjourned for PE/ further proceedings for 28.07.2025.	dates are given for expeditious	Stay of proceedings by Hon'ble High Court of Delhi
13.	DLCT12- 000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,35 4A,506(1),10 9 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2	PE	43	04	5	Not Recor ded			No	No	July, 2025	Witness PW-6 'SR' partly examined and his further	convenience of victims/prosecution witnesses as well as Ld. Counsel for	charge was pronounced on 10.05.2024 and

अतिरिक्त मुख्य न्यामिक देणेषु (श्रक्तारी - ८५ Additional Chief Jufficial Magrs: \*\*\*-११ राउज़ ऐवेस्यू जिला न्यायालय , सेन्टे दिल्ली Rouse Avenue District Cours, (१००६ Dolla)

100	and the second								)								)				
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		DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132 of The Custom Act	5	one of the accused persons is a sitting MLA	06.06.2023	11.08.2023		Argume nts on charge	31	2	18	Not Recor ded	-	No	No	July, 2025	Pw-14 Sh. Loknath Kukreja	expeditious disposal of case.	miscellaneous application by the

तिरिक्त षुख्य न्यायिक तुण्डाविकारी -(\*

Additional Chief Judicial May

राउन ऐवर्चू जिला यात्रालय , नई दिल्ली Rouse Avenue District Courts, New Defri

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																Dasgupta and Pw-19 Ashif A were examined, cross-examined and discharged as witnesses. Ld. Senior counsel submits that he does not want to lead any more post-summoning evidence. Matter put up for arguments on charge on 04.06.2025		
5. DLCT12- 000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRESEN TATION OF PEOPLE ACT	1	EX-MLA	01.11.2023	22,05.2024		Scrutin y of docume nts, argume nts on charge and filing of status report.	6		Not Recor ded		No	. No	Depends upon the orders of Ld. Revisional Court.	On 26.05.2025, The court heard further part arguments on behalf of the accused, focusing on the adequacy of the investigation regarding para 9(d) of the ordersheet dated 04.03.2024. The court made diligent efforts to collect evidence from the accused's Twitter handle, but no one was present to follow up the directions. The court is appending only order-sheets of 20.03.2025 and 08.04.2025 and the order-sheet dated 04.03.2024, where the directions for further investigation were laid down by the Ld. Predecessor, for the Worthy Commissioner of Police, Delhi Police, and Worthy Joint	NA .	Revision petition was filed by the accused against the summoning order was dismissed on 07.03.2025 now matter fixed for arguments on point of charge for 08.04.2025.

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अतिरिक्त मुख्य न्यायिक क्षण्डाधिकारी ्रे Additional Chief Judigial राउज़ ऐवेच्यू जिला चाल Rouse Avenue Chiego Salas Salas Salas

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1			Ct. Case No.	Sec. 12 of	1	Sitting	03.06.2024	08.07.2024		Appear				 		 Yes	Yes	Depends upon	Matter was not	Appropriate steps	Stay of
	ļ	000163/2024	12/2024	the		MLA				ance of		Ì				Vide		the order of	listed in May	will be taken for	proceedings by
	1			Protection of						accused						order		Hon'ble High	2025. On	expeditious	Hon'ble High
		DITANGT		Woment from D.V												dated		Court of	2025. On 26.04.2025, a copy of order	disposal of the	Court of Delhi
Ļ	l	BHANVI		from D.V.							- Parker 1		1	 		 11.09.2		Delhi	copy of order	case after	
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अतिरिक्त मुख्य न्यायिक सम्झ्पिधकारी-०४ Adamonal Chief Jabrical Magnetter 0.04 राउज़ ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Belsi

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KUMARI SINGH VS RAGHUR. PRATAP SINGH	J	Act, 2005														024, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	<u>.</u>		dated 22.04.25 of Hon'ble High Court of Delhi was placed on record by the counsel for respondent whereby the present proceedings have been stayed till 18.08.2025. Accordingly, matter adjourned for 20.08.2025.	interim order.	
Gyanendra Singh v. Aj Mahawar o'rs.	ay	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA .	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA .	NA	Νο	No	July 2025	clarifications have been taken from the counsel for the complainant	giving shortest possible dates for expeditions disposal of the case.	fresh complaint was received by way of assignment.

श्रतिरिक्त मुख्य ज्वासिक देण्डा क्रिकारी है । Additional Unief Juditah Magaza विकेशी राउन् ऐवेस्कृतिला न्यायीलय, नेई विल्ली Rouse Avenue District Courts, New Double

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															>		that revision filed in session court was adjourned so matter adjourned for 14.04.2025. On 15.04.25 in Crl. Rev. 06/25 matter was scheduled for 01.05.2025 in Ld. Sessions Court, hence matter was adjourned for 07.05.2025. On 07.05.2025. On 07.05.25 vide order dated 01.05.25 in Crl. Rev. 06/25 file has been sent to the court of Sh.Vishal Gogne Spl Judge PC aCt -24, which is scheduled for 27-05-25. On 31.05.25 file in Crl. Rev. 06/25 file has been sent to the court of Sh.Vishal Gogne Spl Judge PC Act -24, which is scheduled for 27-05-25. On 31.05.25 file in Crl. Rev. 06/25 file has been sent to the court of Sh.Vishal Gogne Spl Judge PC Act -24, which is scheduled for 09-07-25.		
18.	DLCT12- 000393-2024 STATE vs KULDEEP KUMAR @ MONU FRESH RECEIVED ON 21.12.24	Cr. CASE No. 17/2024	3 DPDP ACT.	1	Sitting	21,12,2024	TENS		Argume nt on cogniza nce	2		not record ed	 	 No	No	Depends upon the order of Hon'ble High Court of Delhi	2025. On 15.04.2025.	expeditions disposal of the	Hon'ble High Court of Delhi

Canno, (Ahlmad)

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अतिरिक्त मुख्य न्याधिक द्रवहनीयकारी - १४ Additional Chief udicial Mag. २ . ०००.६ राउज़ ऐवेन्यू जिला स्मियालयः वर्ड दिल्ली Rouse Avenue District Cours. New Defai

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19. DLCT12-	Cr. CASE No.	Section 2(H)	1	Sitting	18.01.2025			PSE	3		03	not			 No	No	July, 2025	On 20.02.25 Apopriate steps
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		1			1				1			- 1						21.04.2025.
1 1	1		1		1 1									i				on 21.04.2025,
1		1																two witnesses
		1	- 1		1 1							- 1	1					alongwith
	İ		i		i l						1		1	1				complainant were
		1			[ [									1				examined. Matter
1		j	- 1						į l			i						adjourned for
	ł		l		1 1				. !			1	ļ	1				further PSE on
	1	1			1 1													26.04.2025.
			- 1															On 26.04.25,
	┸				L													undersigned was
D	J.						CO TO STATE OF THE								 			

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अतिरिक्त मुख्य न्योदिक दिश्डाधिकारी-८४ Additional Chief Judicial Magaz! १४४० गर गउज ऐवेन्यू जिला ज्यायोलय, नई दिस्ती Rouse Avenue District Courts, New Delhi

							)													
																		on leave, so matter adjourned for purpose fixed / PSE for 03.05.2025. On 03.05.25 matter fixed for evidence on 22.05.25. On 22.05.25 son of complainant untoward incident has been taken place on 16.05.25 thats why matter was adjourned for 10.07.25.		
2	DLCT12- 000040-2025  RBT on 20.01.2025  STATE vs VIVEK & ORS. FIR NO. 244/12 PS MIANWALI NAGAR	Cr. CASE No. 01/2025	186/353/352/ 147/148/49/4 27 IPC	4	EX MLA (Bijender Singh)	16.09.2015 (Actual) RBT on 20.01.2025		PE	23	-	18	3		-	No	No	JULY, 2025	prosecution evidence, some witnessess were	will be taken by giving shortest possible dates for expeditions disposal of the	

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अतिरिक्त मुख्य न्यायिक ते हार्ग व्यक्ताने अ Additional Chief Jugicial के कुन्य स्थापने राउज ऐवेन्यू जिला न्यायालय, नई दिस्ती Rouse Avenue District Cubits, New Delhi

	)	
	· <del> </del>	so 3 main
		witnesses was
		summoned for
		evidence for
		03.04.2025.
		On 03.04.25 two
		material witnesses examined and
		deferred for next
		date and 3 more
		witnesses
		summoned for
		evidence on
		16.04.2025.
		on 16.04.25, two
		witnesses examined and
		examined and discharged, 4
		witnesses
		summoned for the
		next date for
		evidence on
		24.04.25.
		On 24.04.25, two
		material witnesses
		were examined, cross examined
		and discharged 3
		witnesses were
		summoned
		through DCP concerned for PE
		concerned for PE
		for 06.05.2025.
		On 06.5.25 Pw- 16, Pw-17 and
		Pw-18 examined
		cross-examined
		cross-examined and discharge.
		Matter is put of for P.E on
		for P.E on
		15.05.2025.
		on15.05.25Ld.
		APP submits that there is no witness
		to beexamined,
		henceforth. PE be
		closed. In view of
		the
		submissionsgiven,
		PE stands closed.
		Matter put up for recording of statement u/s 313
		recording of
		statement w/s 313
		CrPC ofall the
0 1		accused persons

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अतिरिक्त मुख्य न्याधिक दण्डाधिकारी-०वै Additional Chief Jadical Magns:\*\*\*००वै राउज़ ऐवेन्यू जिला न्यायालय, मई दिल्ली Rouse Avenue Divid: Cosds, New Öaff

942						)									
												,	on 21.05.2025 On 21.05.2025 Statement under Section 313 CrPC of all theaccused persons have been separately recorded.The accused persons do not wish to lead defenceevidence. Put up for final arguments on 23.05.2025. on 23.05.2025 the undersigned was on leave. Matter fixed for 24.05.2025 on 24.05.2025 Final arguments heard.Matter is reserved for judgment.matter Put up for judgment.matter Put up for judgment/any clarifications, if required,on 05.06.2025		
21.	DLCT12- 000053-2025 DEEPAK KUMAR VS SHO PRASHAD NAGAR & ORS. FRESH CASE RECEIVED ON 27.01.25	CT. CASE 04/2025	210 r/w 223 of BNSS	Sitting MLA (A-3)	25.01,2025	 	MISC.	 	Not record ed	 -	 No	NO	the undersigned was on leave and the next date was given by Ld. Link ACJM for 26.03.2025. On 26.03.25 matter adjourned on behalf of	disposal of the matter.  On 19.05.25 matter has been disposed of as dismissed.	received on 27.01.2025.

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अतिरिक्त मुख्य न्यायिक दण्डाधिकारी . े है Addkional Chief Judicial Maga. . . . . . ००० राउज़ ऐवेन्यू जिला न्यायालय . नहें दिल्ली Rouse Avenue District Courts . New Delbi

							)						*			
22.	DLCT12- 000052-2025	CT. CASE 05/2025	210 r/w 223 of BNSS	3	Sitting	25.01.2025	 -	MISC.		Not		 No	NO	O4.04.25. On 04.04.25 some clarifications was required from complainant side so matter adjourned for clarifications on 14.04.25. 14.04.25 was declared holiday by Hon'ble High Court, so matter was put up on 15.04.2025. Ld. Counsel for complainant was directed to argue in view of judgment CBI Vs State of Rajathan AIR 2001 SC 668 and prople patriotic front, New Delhi vs KK Birla 1984 Crl Law Journal 545 on the next date 29.04.25. On 29.04.25, arguments heard on behalf of complainant, matter put up for orders on 13.05.2025. On 13.05.2025. On 19.05.25 undersigned was on leave. On 19.05.25 matter has been disposed of as dismissed.	Appropriate steps	Fresh case was
1	000052-2025 DEEPAK KUMAR Vs SHO PRASHAD NAGAR & ORS.	05/2025	of BNSS		MLA (A-3)					record ed			1,0	arguments have been heard on behalf of complainant and matter adjourned for the purpose of maintainability on	are taken by giving shortest possible dated for expeditious disposal of the	received on 27.01.2025.
	FRESH CASE RECEIVED ON 27.01.25	~~,·												22.03.2025. On 22.03.2025.	On 19.05.25 matter has been	/

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अतिरिक्त मुख्य न्यायिक दण्डाधिकाणी- हैं Additional Chief Jedicial १८०० एउन ऐवेन्यू जिला न्यारणका वर्ष किल् Rouse Avenue

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Γ. Ί	···			, aiv	en by Ld. Link
		J			JM for
1					03.2025.
					26.03.25
					tter adjourned behalf of
1		1 1		]	behalf of
1					nplainant on
1		1			ground that in counsel was
	1			l l l l l l l l l l l l l l l l l l l	available so
		1			tter adjourned
		1			02.04.2025.
					02.04.25
		1 1			uments heard
			1		behalf on nplainant and
	1	1 1			aplainant and
1		<b>,</b>			tter adjourned ordets on
	1				04.25.
		1 1			04.25. 04.04.25 some
					rifications was I
		1 1	1 1 1 1		uired from
1					nplainant side
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					ourned for rifications on
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					04.25 was
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		Į į			urt, so matter i
		1 1			s put up on 04.2025. Ld.
		; l			J4.2025. Ld.
		! 1		Col	unsel for
		i l		dire	nplainant was ected to argue
	l l	1			view of
		1	1 1 1 1		view of gment CBI Vs
	1	i 1			te of Rajathan
		1 1			R 2001 SC 668
		1		and	l prople
	1		1 1 1		riotic front,
			1 1 1		w Delhi vs KK la 1984 Crl
				I I I I I I I I I I I I I I I I I I I	v Journal 545
					w Journal 545 the next date 04.25.
1					04.25.
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	1				uments heard behalf of
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	1				nplainant,
i				mal	tter put up for ers on
	1				05.2025. On
					05.25
L				und	dersigned was
		20			

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अतिरिक्त भुख्य न्यापिक दण्डाधिकारी - रे.४ Aditional Chief Judicial Magraet 1204 राउन ऐवेन्यू जिला न्यायालय, नई दिल्ली Rouse Avenue District Courts, New Delhi

16																on leave. On 19.05.25 matter has been disposed of as dismissed.		
	Cr. CASE No. 08/2025	(3 abat ed)	Former MP & MLA A-19 (Dharam Pal Yadav@ DP Yadav)	18.11.2015 (Actual) RBT on 11.03.2025	_	Argume nts on charge	77	-	-	Not record ed	-		No	No	July , 2025	arguments heard on behalf on prosecution with respect to	Apopriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	RBT on 20.01.2025

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अतिरिक्त घुट्य न्यायिक दण्डाधिकार्ग-04 Adoxional Chief Judicki Magastato 04 राउज़ ऐवेन्यू जिला न्यायालय, नर्ड टिकर्म Rouse Avenue District Conts, New Defhi

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